

# **Report**

**on**

**verification on compliance report  
submitted by Punjab Pollution Control Board  
on behalf of State of Punjab**

**on 21.11.2020**

**on the earlier recommendations made by the  
Monitoring Committee**

**in its report dated 29.4.2020**

**in**

**OA No. 596 of 2019**

**in the matter of**

**Vikram Ahuja**

**Vs.**

**State of Punjab & Others**

**Report submitted to  
Hon'ble National Green Tribunal,  
New Delhi**

**10<sup>th</sup> March, 2021**

# OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in OA  
No.916/2018 (earlier OA No.101 of 2014) OA No.606 of 2018  
(Official Address: Tower No.5, 4<sup>th</sup> Floor, Forest Complex,  
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To

The Registrar,  
National Green Tribunal,  
Faridkot House, Copernicus Marg,  
New Delhi, Delhi 110001

No.CMC/SB/2020/1679  
Dated: 10.3.2021

**Subject: Report on verification on compliance report submitted by Punjab Pollution Control Board on behalf of State of Punjab on 21.11.2020 on the earlier recommendations made by the Monitoring Committee in its report dated 29.4.2020 in OA No. 596 of 2019 in the matter of Vikram Ahuja Vs. State of Punjab & Others**

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It is submitted that the Hon'ble National Green Tribunal in its order dated 17.12.2019 in OA No. 596 of 2019 in the matter of Vikram Ahuja Vs. State of Punjab & Others, directed the Monitoring Committee to look into the matter and submit the report. Accordingly, the Monitoring Committee visited the sites of Fazilka area on 6.1.2020 and held meeting with the District Level Officers of all the 5 Districts namely Fazilka, Ferozepur, Faridkot, Moga and Sri Muktsar Sahib on 7.1.2020 and prepared its report and submitted to the Hon'ble National Green Tribunal on 29.4.2020.

The Hon'ble National Green Tribunal considered the report of the Monitoring Committee on 29.6.2020 and accepted the same and directed that the recommendations of the Monitoring Committee be complied with which may be overseen by the Chief Secretary, Punjab and a compliance report be filed by 31.10.2020. On the next date of hearing on 25.11.2020, the Hon'ble Tribunal considered the compliance report of the recommendations of the Monitoring Committee, submitted by the Punjab Pollution Control Board on behalf of State of Punjab on 21.11.2020 and passed the detailed order, the operating Para No. 6 of which is reproduced as under.

## **Para 6**

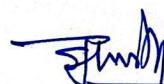
***"In view of above, there is need to further monitor the compliance of the required remedial measures for protection of the environment and public health in Fazilka District, Punjab. The concerned authorities may continue further action and the Monitoring Committee headed by Justice Jasbir Singh, former Judge of Punjab and Haryana High Court may also verify the compliance status from the concerned Departments and furnish a further status report with appropriate recommendations***

**before the next date by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.**

**List for further consideration on 14.04.2021.**

In compliance to order dated 25.11.2020, the Monitoring Committee has verified the compliance status from the concerned Departments and accordingly has prepared status report alongwith further recommendations in the matter and the same is enclosed herewith and is sent through email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) for kind consideration of Hon'ble National Green Tribunal.

DA/As above



**( Justice Jasbir Singh )**

Former Judge,  
Punjab & Haryana High Court  
and now as  
Chairman of the  
Monitoring Committee

CMC/SB/2020/1680

Dated: 10.3.2021

A copy of the above is forwarded to the Chief Secretary, Punjab for information and necessary action please. This is in compliance to order dated 25.11.2020 of the Hon'ble National Green Tribunal in OA No.596 of 2019 in the matter of Vikram Ahuja Vs. State of Punjab and ors.

**DA/as above**

Sd/-

**(Dr. Babu Ram)**

Technical Expert,  
Monitoring Committee

CMC/SB/2020/1681

Dated: 10.3.2021

A copy of the above is forwarded to the Member Secretary, Punjab for information and necessary action please. This is in compliance to order dated 25.11.2020 of the Hon'ble National Green Tribunal in OA No.596 of 2019 in the matter of Vikram Ahuja Vs. State of Punjab and ors.

**DA/as above**

Sd/-

**(Dr. Babu Ram)**

Technical Expert,  
Monitoring Committee

CMC/SB/2020/1682

Dated: 10.3.2021

A copy of the above is forwarded to the Deputy Commissioner, Fazilka for information and necessary action please. This is in compliance to order dated 25.11.2020 of the Hon'ble National Green Tribunal in OA No.596 of 2019 in the matter of Vikram Ahuja Vs. State of Punjab and ors.

**DA/as above**

Sd/-

**(Dr. Babu Ram)**

Technical Expert,  
Monitoring Committee

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**Report on verification on compliance report submitted by Punjab Pollution Control Board on behalf of State of Punjab on 21.11.2020 on the earlier recommendations made by the Monitoring Committee in its report dated 29.4.2020 in OA No. 596 of 2019 in the matter of Vikram Ahuja Vs. State of Punjab & Others**

**1.0 Background**

Hon'ble National Green Tribunal in its order dated 17.12.2019 in OA No. 596 of 2019 in the matter of Vikram Ahuja Vs. State of Punjab & Others, directed the Monitoring Committee to look into the matter and submit the report. Accordingly, the Monitoring Committee visited the sites of Fazilka area on 6.1.2020 and held meeting with the District Level Officers of all the 5 Districts namely Fazilka, Ferozepur, Faridkot, Moga and Sri Muktsar Sahib on 7.1.2020 and prepared its report and submitted to the Hon'ble National Green Tribunal on 29.4.2020.

The Hon'ble National Green Tribunal considered the report of the Monitoring Committee on 29.6.2020 and accepted the same and directed that the recommendations of the Monitoring Committee be complied with which may be overseen by the Chief Secretary, Punjab and a compliance report be filed by 31.10.2020. On the next date of hearing on 25.11.2020, the Hon'ble Tribunal considered the compliance report of the recommendations of the Monitoring Committee, submitted by the Punjab Pollution Control Board on behalf of State of Punjab on 21.11.2020 and passed the detailed order(**copy of order dated 25.11.2020 is enclosed as per Annexure-1**), the operating Para No. 6 of which is reproduced as under.

**Para 6**

***"In view of above, there is need to further monitor the compliance of the required remedial measures for protection of the environment and public health in Fazilka District, Punjab. The concerned authorities may continue further action and the Monitoring Committee headed by Justice Jasbir Singh, former Judge of Punjab and Haryana High Court may also verify the compliance status from the concerned Departments and furnish a further status report with appropriate recommendations before the next date by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.***

***List for further consideration on 14.04.2021.***

Accordingly, in order to comply with the orders of the Hon'ble National Green Tribunal, the Monitoring Committee has held its meeting with District Level Officers of Districts namely Fazilka, Ferozepur, Faridkot, Moga and Sri Muktsar Sahib w.r.t compliance of order dated 25.11.2020 in OA No. 596 of 2019 in the matter of Vikram Ahuja Vs. State of Punjab & Others under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee on 4.3.2021 in the Meeting Hall, District Administration Complex, Moga (**copy of minutes of meeting is annexed as per Annexure -2**).

In the meeting, pointwise recommendations of the Monitoring Committee and their compliance status, submitted by various departments, were discussed in detail and based on compliance status, an Executive Summary of various works done by the departments, has been prepared and the same is mentioned as under.

## 2.0 Executive Summary of the works done by various departments.

Sr. No.	Activity	Progress as on 21.11.2020	Progress as on 04.03.2021
<b>A).</b>	<b>Status of sewage treatment plants (STPs)</b>		
<b>1</b>	<b>STP Ferozpur (18 MLD)</b>	The STP Ferozpur of capacity 18 MLD has been commissioned. As per the monitoring of the STP conducted by Punjab Pollution Control Board on 08.09.2020, the concentration of various parameters at the outlet of the STP has been found within prescribed norms.	Punjab Pollution Control Board has carried out the monitoring of 18 MLD Ferozpur in the last four months (Nov'2020 to Feb'2021) and the concentration of various parameters at the outlet of the STP has been found within prescribed norms.
<b>2</b>	<b>STP Gidderbaha (7 MLD):</b>	The STP Gidderbaha of capacity 7 MLD has been commissioned. As per monitoring of the STP done by Punjab Pollution Control Board on 08.10.2020, the concentration of various parameters at the outlet of the STP has been found within prescribed limits	Punjab Pollution Control Board has carried out monitoring of 7 MLD STP Gidderbaha in the last four months (Nov'2020 to Feb'2021) and the concentration of various parameters at the outlet of the STP has been found within prescribed limits.
<b>3</b>	<b>STPs Malout (2 Nos. of capacity 10MLD and 3 MLD)</b>	STPs of capacity 10 MLD and 3 MLD for the town Malout town were not meeting with the prescribed norms.	Both the STPs of capacity 10 MLD and 3 MLD for Malout town are now meeting with the prescribed norms as per analysis study conducted by PPCB during the period Jan, 2021 and Feb, 2021.
<b>4.</b>	<b>STP Jaitu</b>	STP Jaitu was under stabilization as sewage was not reaching to the STP due to rising main issue.	Rising main has been laid and STP Jaitu has been stabilized and shall be commissioned by 15.04.2021.

5.	<b>STP Kotkapura</b>	STP 8 MLD capacity : construction work was started.  STP 6 MLD capacity : construction work was started.	8 MLD capacity STP has been completed, only electric work is pending. 6 MLD capacity STP has been completed, mechanical & electric works are pending.
6	<b>STP Faridkot</b>	STP Faridkot : 14 MLD - Land issue to be resolved.	For installation of 14 MLD STP, Faridkot, land issue has been resolved and tendering process has been completed.
7.	<b>STP Arniwala</b>	No proposal for treatment of sewage.  Construction work started.	For treatment of wastewater of Arniwala town, work order for installation of in-situ remediation technology and treatment of pond wastewater based on Sechewal model has been placed and shall be completed by 30.6.2021.
8 to 14.	<b>STPs Mallanwala, Mamdot, Mudki, Nihal Singh Wala, Badhni Kalan, Kot Ise Khan, Fatehgarh Panjtoor</b>	No proposal for treatment of sewage.	For treatment of wastewater of Mallanwala, Mamdot, Mudki, Nihal Singh Wala, Badhni Kalan, Kot Ise Khan, Fatehgarh Panjtoor towns, work order for treatment of pond wastewater based on Sechewal model has been placed and shall be completed by 30.6.2021.
<b>B) Other activities</b>			
1.	<b>Ground water quality of handpumps</b>	In Ground water sampling carried out by Monitoring Committee on 06.01.2020, 04 ground water samples were found contaminated.	04 ground water samples, which were found contaminated, have been sealed. In 21 villages, RO systems have been installed to supply safe drinking water. Further, a scheme

			for supply of canal water to 205 villages has been prepared and its implementation will be started soon.
2.	<b>Improper functioning of STP Fazilka</b>	08 MLD STP Fazilka, based on WSP technology installed at Fazilka, was not functioning properly and not meeting with the prescribed norms.	PWSSB has prepared proposal costing Rs. 15.43 crore for installation of new STP of capacity 13 MLD for Fazilka town for which tenders have been called and likely to be started by 30.06.2021.
3.	<b>Laying of irrigation network for utilization of treated sewage for irrigation</b>	25 MLD STP installed for treatment of sewage of Abohar town, is working efficiently and meeting with the prescribed norms.	The Department of Soil & Water Conservation has prepared irrigation scheme costing Rs. 15 Crore for utilization of treated sewage of STP Abohar (25 MLD capacity) for irrigation and funds are being arranged.
4.	<b>Closing of regulator at Sabuana to divert the drain water into Sutlej creek instead of in a big pond.</b>	The regulator installed at Sabuana was not closed resulting in discharge of drain wastewater into Fazilka drain further forming a big pond.	Department of Water Resources has closed the regulator with gunny bags and the drain water has been diverted to Sutlej creek and presently, no drain water is leading to big pond.
5.	<b>Clearing of weeds in Mauzzam DCW (Fazilka drain)</b>	Lot of weeds were found grown in the Mauzzam DCW (Fazilka drain) which had obstructed the natural flow of water.	Weeds from the Mauzzam DCW (Fazilka drain) have been removed and it is removed periodically to ensure free flow of water.

**3.0 Verification of the compliance status submitted by the concerned departments and further recommendations of the Monitoring Committee.**

The detailed discussion on each recommendation made the Monitoring Committee in its earlier report dated 29.4.2020, compliance status submitted by the Punjab Pollution Control Board on the behalf of State Govt. on 21.11.2020 and latest action taken by the concerned departments on each activity was held in the meeting held on 4.3.2021 and the Monitoring Committee has made further recommendations, which are submitted as under.

<b>S. No</b>	<b>Recommendations of Monitoring Committee made in its report dated 29.4.2020</b>	<b>Compliance of the recommendations submitted by PPCB on behalf of State Govt. on 21.11.2020</b>	<b>Latest status report as discussed in the meeting held on 4.3.2021 and further recommendations of the Monitoring Committee</b>
1.	<p>The Monitoring Committee is of the view that the water quality in the drain and pond water shall be improved only after the installation of STPs for the treatment of sewage of the towns/inhabitation area located in the catchment area of these drains.</p> <p>The status w.r.t installation of STPs for the towns located in the catchment area of the drains and recommendations made by Monitoring Committee in this regard are as under</p> <p>For the treatment of sewage of the towns namely Ferozepur, Jaitu and Gidarbaha, STPs have been completed and these are under stabilization.</p> <p><b>The Monitoring Committee recommends that</b></p>	<p>The status w.r.t installation of STPs for each town was submitted as under:</p> <p><b>STP Ferozepur:</b> The STP Ferozepur of capacity 18 MLD has</p>	<p>It was stated that the STP Ferozepur of capacity 18 MLD has been commissioned and as per monitoring of the</p>

<p><b>STP should be commissioned by 15/5/2020.</b></p>	<p>been commissioned. As per the monitoring of the STP conducted by Punjab Pollution Control Board on 08.09.2020, the concentration of various parameters at the outlet of the STP has been found within prescribed norms.</p> <p><b>STP Jaitu:</b> The STP has been installed and is still under stabilization due to the reason that the sewage is not reaching the STP due to problem in rising main.</p> <p><b>STP Gidderbaha:</b> The STP Gidderbaha of capacity 7 MLD has been commissioned. As per monitoring of the STP conducted by Punjab Pollution Control Board on 08.10.2020, the concentration of various parameters at the outlet of the STP has been found within prescribed limits.</p>	<p>STP carried out by Punjab Pollution Control Board in the last four months (Nov'2020 to Feb'2021), the concentration of various parameters at the outlet of the STP has been found within prescribed limits.</p> <p><b>The Monitoring Committee appreciated the efforts made by the PWSSB for operating the STP properly and effectively and regular monitoring carried out by PPCB.</b></p> <p>It was informed that rising main of STP Jaitu has been laid and now STP is under stabilization and shall be commissioned by 15.04.2021.</p> <p><b>The Monitoring Committee noted the compliance and directed that STP Jaitu shall be commissioned within 45 days. PPCB shall conduct the performance of STP in the last week of April 2021.</b></p> <p>It was stated that STP Gidderbaha of capacity 07 MLD has been commissioned and as per monitoring of the STP carried out by Punjab Pollution Control Board in the last four months (Nov'2020 to Feb'2021), the concentration of various parameters at the</p>
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	<p><b>STPs for Kotkapura should be Installed by 31.7.2020</b></p>	<p><b>STPs Kotkapura</b></p> <p>Two STPs of capacity 8 MLD &amp; 6 MLD proposed to be installed are under construction. The Monitoring Committee during its meeting taken with District level officers of District Faridkot on 20.07.2020 through video conference has decided that 'Sewage Treatment Plants of capacity 8 MLD and 6 MLD for Kotkapura town shall be completed by 31.12.2020</p>	<p>outlet of the STP has been found within prescribed limits.</p> <p><b>The Monitoring Committee appreciated the efforts made by the PWSSB for operating the STP Gidderbaha properly and effectively and regular monitoring carried out by PPCB.</b></p> <p>It was submitted that 8 MLD capacity STP has been completed and only electric work is pending.</p> <p>6 MLD capacity STP has been completed and electric &amp; mechanical works are pending.</p> <p><b>The Monitoring Committee noted the progress and directed that both the STPs of capacity 8 MLD and 6 MLD of Kotkapura town may be completed &amp; commissioned by 30.06.2021.</b></p>
	<p><b>2 STPs for Guruharsahai should be installed by 31.8.2020.</b></p>	<p><b>STPs Guruharsahai</b></p> <p>02 STPs of Guruharsahai town of capacities 4 MLD &amp; 1 MLD are under construction.</p>	<p>It was apprised that both the STPs of capacity 4 MLD &amp; 1 MLD are under construction and no further progress has been achieved so far because of non-performance by the contractor.</p> <p><b>The Chairman of the Monitoring Committee took a serious view for not constructing the STPs of Guruharsahai town timely and directed as under :</b></p> <p><b>1) The Executive Engineer, PWSSB shall discuss the issue of poor performance of</b></p>

	<p><b>01 STP for Faridkot, where land acquisition process has been completed,</b></p>	<p><b>STP Faridkot</b> Construction of STP of capacity 14 MLD is yet to be started. The Monitoring Committee during its meeting taken with District level officers of District Faridkot on 20.07.2020 through video conference, has decided that 'Sewage Treatment Plants of capacity 14 MLD for Faridkot town shall be completed by 31.03.2021.</p>	<p>contractor w.r.t construction of STPs within 02 days with the Deputy Commissioner, Ferozepur as well his higher authorities.</p> <p>2) Deputy Commissioner, Ferozepur shall take up the matter with Chief Executive Officer, PWSSB, Chandigarh to expedite the work of installation of both the STPs by 30.09.2021 as committed by the department.</p> <p>The Monitoring Committee was informed that land issue of STP has been resolved and tenders have been allotted and work is likely to be started within one month and shall be constructed by 31.12.2021.</p> <p>The Chairman of the Monitoring Committee took a serious view for not starting the work of STP timely as it was to be completed by 31.03.2021 and directed as under :-</p> <p>PWSSB shall start the construction work of STP by 15.04.2021 and the same shall be completed by 31.12.2021 as committed by PWSSB.</p>
<p>5 STPs for 5 towns (Arniwala, Mallaanwala, Mudki, Mamdot and Nihal Singh Wala) should be completed by</p>		<p><b>STP ArniwalaSheikhsubhan:</b> Construction of the STP Arniwala is yet to be started. The Monitoring Committee during meeting 07.08.2020 through video conference has directed that MC Arniwala</p>	<p>It was reported that the work of in-situ remediation as well as pond wastewater</p>

<p>31.12.2020. 4 STPs for 4 towns (Badhni Kalan, Kot Ise Khan, Fatehgarh Panjtoor and Bariwala) for which funds are being tied up, should be completed by 31.12.2020. The matter regarding release of funds for the installation of STPs for the towns Badhni Kalan, Kot Ise Khan and FaterhgarhPanjtoor has been taken up by the Deputy Commissioner Moga and for Beriwala town, Deputy Commissioner Sri Muktsar Sahib has taken up the matter with State Govt.</p>	<p>shall start construction of STP for treatment of sewage of the town by 30.11.2020</p> <p><b>STPs for 03 towns namely Mallanwala, Mamdot and Mudki towns</b> Construction of STPs is yet to be started. The Monitoring Committee during its meeting taken with District level officers of District Ferozepur on 25.06.2020 through video conference, has decided that the Department of Local Government shall take up the matter with Finance Department of the State for early release of funds for installation of STP for the towns Mallanwala, Mudki and Mamdot. Department of Local Government and PWSSB shall install STPs for the towns namely Mallanwala, Mudki and Mamdot by 31.3.2021</p>	<p>treatment based on Seechewal model has been allotted and shall be completed by 30.06.2021.</p> <p><b>The Monitoring Committee noted the statement and directed that both the in-situ remediation technology as well as pond wastewater treatment system, based on Seechewal model, shall be completed by 30.06.2021 as per commitment of Nagar Panchayat, Arniwala.</b></p> <p><b>STP Mallanwala:</b> It was reported that the work of pond waste water treatment system based on Seechewal model has been allotted and shall be completed by 30.06.2021.</p> <p><b>The Monitoring Committee noted the statement and directed that pond wastewater treatment system based on Seechewal model shall be completed by 30.06.2021 as per commitment of Nagar Panchayat, Mallanwala.</b></p> <p><b>STP Mudki:</b> It was reported that the work of pond waste water treatment system based on Seechewal model as well as in-situ remediation system has been allotted and shall be completed by 30.06.2021.</p>
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The Monitoring Committee noted the statement and directed that pond wastewater treatment system based on Sechewal model as well as in-situ remediation technology shall be completed by 30.06.2021 as per commitment of Nagar Panchayat, Mudki.

**STP Mamdot:**

It was stated that 06 ponds are located in Mamdot area and for treatment of wastewater of these ponds, a detailed scheme has been prepared. The work of wastewater treatment in case of 02 ponds has been started, the work of treatment system in case of 03 ponds wastewater is yet to be started and work of 6th pond shall be started after getting it dewatered.

The Monitoring Committee noted the statement and directed that the mechanism for treatment of wastewater of all the 06 ponds shall be completed by 30.06.2021 by MC, Mamdot.

**STP Nihal Singh Wala:**

Construction work for STP is yet to be started. PWSSB Moga has prepared DPR amounting to Rs. 48.13 crores for installation of water supply, sewerage system and STP

**STP Nihal Singh Wala:**

It was informed that the work of wastewater treatment of the town,

<p>Pe</p>		<p>and has been submitted to the Government for approval.</p> <p><b>STP Badhni Kalan</b> Construction work of STP is yet to be started and funds are yet to be tied up as reported by the concerned department.</p>	<p>based on Seechewal model has been allotted and shall be completed by 30.06.2021.</p> <p><b>The Chairman of the Monitoring Committee directed that treatment of waste water of the town Nihal Singh Wala, based on Seechewal model, shall be completed by 30.06.2021.</b></p> <p><b>STP Badhni Kalan :</b> It was submitted that 03 ponds are located within MC limits and MC is in the process of connecting these 03 ponds through pipelines and about 75% of work has been completed. With regard to treatment of waste water of the town, tender for installation of treatment system based on Seechewal model has been called and but the funds are yet to be released. The work shall be started in the first week of May 2021 and the same shall be completed by 30.09.2021.</p> <p><b>The Monitoring Committee noted the statement of the MC and directed that treatment system for treatment of waste water of Badhni Kalan shall be completed by 30.09.2021 as committed by MC.</b></p>
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		<p><b>STP Kot Ise Khan</b> Construction work of STP is yet to be started and funds are yet to be tied up as reported by the concerned department.</p> <p><b>STP Fatehgarh Panjtoor</b> Construction work of STP is yet to be started and funds are yet to be tied up as reported by the concerned department.</p>	<p><b>STP Kot Ise Khan :</b> No sewerage system has been laid in the town. For installation of treatment system based on Seechewal model, work has been allotted and shall be completed by 31.07.2021.</p> <p><b>The Monitoring Committee noted the progress of MC and directed that the treatment system based on Seechewal model shall be completed by 31.07.2021 as per the submission made by MC.</b></p> <p><b>STP Fatehgarh Panjtoor:</b> It was stated that 06 ponds exist within MC limits and connectivity of these ponds is yet to be started. Thereafter, treatment system based on Seechewal model shall be initiated and work shall be completed by 30.09.2021.</p> <p><b>The Chairman of the Monitoring Committee took a serious view for not taking any step for treatment of waste water of the town and directed that the MC shall provide treatment system based on Seechewal model by 30.09.2021 as per the commitment made by MC.</b></p>
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		<p><b>STP Bariwala</b> Construction work of STP is yet to be started and funds are yet to be tied up as reported by the concerned department</p>	<p><b>STP Bariwala :</b> It was stated that no sewerage system exists in the town. Proposal has been prepared for installation of STP of capacity 2 MLD costing Rs. 23.08 crore and the same has been sent to the State Govt. for arrangements of funds.</p> <p><b>The Chairman of the Monitoring Committee took a serious for not taking any step for treatment of waste water of the town. Further, a long term proposal for installation of STP costing Rs. 23.08 crore has been prepared which will take a long time to complete and the untreated sewage shall continue to pollute the environment, which is not advisable. Therefore, it was proposed by MC that treatment system based on Sechewal model shall be set up by 30.09.2021. For getting the funds for installation of STP capacity 2 MLD as a long term measure, the matter shall be taken up with the higher authorities of department of Local Govt.</b></p> <p><b>After detailed discussion, it was directed that MC Bariwala shall install treatment system based on Sechewal model by 30.09.2021 as per the commitment made by MC and simultaneously it shall also take up the matter with the Dept. of Local Govt. for arrangements of funds</b></p>
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			at the earliest so as to enable it to install STP at the earliest.
2.	In the month of January, 2020, the officers of PPCB have visited the industry namely M/s Kathpal Dairies (Unit-2), village KokriPhoola Singh, Tehsil and District Moga on 30.01.2020 and it was found discharging its untreated effluent into nearby drain and accordingly action for closure under the provisions of the Water Act, 1974 is under consideration of the Board.	'Directions were issued u/s 33-A of Water Act, 1974 to M/s Kathpal Dairies (Unit-2), Village KokriPhoola Singh, Tehsil and District Moga for its closure vide PPCB letter no. 1750 dated 18.06.2020. Directions to PSPCL authorities for disconnection of electric power supply were also issued by PPCB vide letter no. 1750 dated 18.06.2020. Accordingly, the electric connection of the industry was disconnected vide TDCO no. 68/01226 dated 20.07.2020 by PSPCL Authority. However, the industry has now complied with the provisions of Water (Prevention & Control of Pollution) Act, 1974 and the electric connection of the industry has been restored temporarily and Consent to operate has been granted to the industry valid upto 31.03.2021.	<b>The Monitoring Committee noted the compliance and directed that PPCB shall monitor the performance of ETP of the industry within 15 days and shall continue to monitor its performance as per the frequency prescribed by PPCB / CPCB.</b>
3.	In order to assess the water quality data of ground water and drains and to draw their correlation with each other, PPCB has engaged the services of Dr. D.D. Basu, Former Additional Director and Dr. J.S. Kamyotra, Former Member Secretary, both of Central Pollution Control Board, New Delhi as Experts. The Experts have visited the area of Fazilka on 08.03.2020 and have also gone through the earlier water quality data. However, due to the commencement of restrictions imposed by the Govt. in mid of March	Dr. D.D. Basu, Former Additional Director and Dr. J.S. Kamyotra, Former Member Secretary, both of Central Pollution Control Board, New Delhi were engaged by the Punjab Pollution Control Board to assess the water quality data of ground water & drains and to draw their correlation with each.	<b>The Monitoring Committee noted the observations, finding and recommendations made by the experts engaged by PPCB and directed as under :</b>  1) In the first instance, PPCB and officers / officials of DWSS shall monitor ground water of 10 hand pumps of the area within 15 days and in case, the contamination is observed in the ground water samples, the ground water source may be sealed and display board mentioning that the ground water source is not fit for drinking purposes may be erected at the sites.  2) Safe drinking water, based on canal

water supply scheme, may be given to the inhabitants of the area by the Dept. of Water Supply & Sanitation.

3) The Dept. of Water Supply & Sanitation shall also implement the water supply scheme prepared for 205 villages, based on canal water at the earliest.

4) PPCB shall continue to monitor the water quality of the drains and pond wastewater to assess any improvement in the quality of water in these water bodies with the installation of STPs in the area.

5) The Dept. of Soil & Water Conservation shall lay irrigation network in the nearby fields of Abohar area to utilise the treated sewage of 25 MLD STP Abohar and shall start the work of laying of pipeline in the first week of June 2021 and shall be completed by 31.12.2021.

6) For installation of new STP of capacity 13 MLD for treatment of sewage of Fazilka town, replacing the existing STP of 8 MLD based on WSP technology, the funds amounting to Rs. 15 crore have been arranged. The Monitoring Committee directed that the funds amounting to

**Rs. 15 crores should be entirely used for installation of 13 MLD new STP and no funds may be diverted to any other purpose keeping in view the environment status of the area. The Deputy Commissioner, Fazilka shall personally monitor the issue.**

**7) PPCB shall initiate the process of installation of in-situ remediation technology in Fazilka drain for which it shall get prepare proposal from the reputed agency and the same shall be implemented within 03 months.**

**8) For upgradation of existing STP of Jalalabad town of capacity 8 MLD to cater excess hydraulic load of 4 MLD, funds amounting to Rs. 2 crores are available with the MC Jalalabad and more funds shall be required for upgradation of the same.**

**The Monitoring Committee directed that the funds amounting to Rs. 2 crore may be kept in custody of MC and it may not be diverted to any other work and in the meantime, efforts may be made to get more funds from the Dept. of Local Govt. for upgradation of existing STP timely.**

			<p>9) Keeping in view the situation of Fazilka area, canal water is supplied through seasonal canal for 6 months in a year for irrigation of agriculture fields. However, taking note of the situation and to ensure proper cropping in the area, the Monitoring Committee directed that in the remaining 6 months (December to May) period, sufficient quantity of canal water may be supplied for irrigation of agriculture fields atleast once in a month.</p>
4.	<p>The Monitoring Committee recommends these ULBs should provide in in-situ bio-remediation technology to treat the sewage of the towns (Arniwala, Mallanwala, Mudki, Mamdot, Nihal Singh Wala, Badhni Kalan, Kot Ise Khan, FatehgarhPanchtoor and Beriwala) at theearlies</p>	<p>None of the ULBs of Arniwala, Mallanwala, Mudki, Mamdot, Nihal Singh Wala, Badhni Kalan, Kot Ise Khan, FatehgarhPanjtoor and Beriwala have yet submitted progress report regarding providing of in-situ bioremediation technology to treat their sewage.</p>	<p><b>The Monitoring Committee reiterated that for treatment of the waste water of the towns namely Arniwala, Mallanwala, Mudki, Mamdot, Nihal Singh Wala, Badhni Kalan, Kot Ise Khan, FatehgarhPanjtoor and Beriwala, suitable mechanism may be adopted as mentioned in point no. 1 above.</b></p>
5.	<p>The Monitoring Committee recommends that Chairman PPCB shall take up the matter with Principal Secretary, Department of Water Resources to close the regulator installed at Sabuana drain</p>	<p>In compliance to recommendations of the Monitoring Committee, the Principal Secretary to Govt. of Punjab, Department of Water Resources was requested vide PPCB letter no. 16275 dated 22.07.2020 to look into the matter and direct the concerned officers of their Department to close the regulator installed at Sabuana drains so as to divert the effluent towards the creek leading to river Sutlej so that no stagnation in the form of big pond may occur. No action has been taken by the concerned Department so far. A D.O. letter has also been written by the Hon'ble Chief</p>	<p>It was informed that PPCB had taken up the matter with the Dept. of Water Resources to close the regulator installed at Sabuana drain but it was not closed permanently. The Executive Engineer, Dept. of Water Resources informed that the regulator has been closed temporarily with gunny bags because the department has to open the regulator to discharge the excess flow.</p>

		Secretary to Govt. of Punjab vide no. CSO/2020/852 dated 19.11.2020 to the Principal Secretary to Govt. of Punjab, Department of Water Resources to look into the matter at personal level for ensuring compliance.	<b>It was directed by the Chairman of the Monitoring Committee that the temporarily closed regulator may be opened only during exigency and proper record alongwith reasons mentioned therein shall be maintained by the department and the same may brought in the notice to Deputy Commissioner, Fazilka immediately.</b>
6.	The Monitoring Committee recommends that Deputy Commissioner, Fazilka shall take up the matter with Department of Water Resources through Principal Secretary, Department of Science, Technology and Environment, Punjab within 15 days.	A review meeting was held by the Deputy Commissioner, Fazilka with the officers of District Fazilka on 28.05.2020, wherein, the Executive Engineer, Department of Water Resources (Canal-Eastern Division), Ferozepur has directed to peruse the matter with their higher authorities. No progress report has been received from the concerned Department sofar. A D.O. letter has also been written by the Hon'ble Chief Secretary to Govt. of Punjab vide no. CSO/2020/852 dated 19.11.2020 to the Principal Secretary to Govt. of Punjab, Department of Water Resources to look into the matter at personal level for ensuring compliance.	The matter has already been resolved as mentioned in the para no. 5 above.
7.	The Monitoring Committee recommends that Chief Agriculture Officer Fazilka should submit the crop yield data of the same villages for the last 3 years so that comparison of the crop yield data may be made.	Chief Agriculture Officer, Fazilka has submitted crop yield data for the last three years of different villages from where ground water samples were collected by officers of the Board. As per the data supplied by the Chief Agriculture Officer, Fazilka, the yield of wheat crop was found good in the village located along the International Boarder as compared with the average yield of district Fazilka, but yield of paddy crop was found less in the villages Pakka Chisti, Kadar Bakhsh in the year 2016- 17 and in villages Beriwalla, Muthianwali, in the year 2019-20 as compared to the average yield in the district Fazilka.	The Monitoring Committee noted the crop yield data for the last 03 years and observed that there was very less variation with respect to yield of crop in the border area as compared to the crop yield data of the remaining area of the district.  <b>It was directed that the Chief Agriculture Officer shall continue to monitor crop yield data of both the seasons of the year and its impact on yield, if any and data</b>

			<p>of the same may be maintained.</p> <p>The monitoring process may be continued in every season for next 03 years.</p>
8.	<p>The Monitoring Committee recommends that Chief Secretary, Punjab shall take up matter with the Ministry of Water Resources, Government of India, New Delhi to further take up the matter with the concerned Ministry of Government of Pakistan through Ministry of External Affairs, Govt. of India to open the Fazilka drain, which is presently has been closed at the borderline of the countries, to make free flow in the river Sutlej.</p>	<p>A D.O. letter has been written by the Hon'ble Chief Secretary to Govt. of Punjab vide no. CSO/2020/850 dated 19.11.2020 to Sh. U.P. Singh, Secretary to the Govt. of India, Department of Water Resources, River Development &amp; Ganga Rejuvenation, Ministry of Jal Shakti, New Delhi and Secretary to Govt. of Punjab, Department of Water Resources to look into the matter at personal level for ensuring compliance.</p>	<p>The Monitoring Committee noted the compliance and directed that Chief Secretary, Punjab shall again take up matter with the Ministry of Water Resources, Government of India, New Delhi to further take up the matter with the concerned Ministry of Government of Pakistan through Ministry of External Affairs, Govt. of India to open the Fazilka drain, which is presently has been closed at the borderline of the countries, to make free flow in the river Sutlej.</p>
9.	<p>In order to ensure the effective operation of STPs of the towns namely Shri Mukatsar Sahib and Jalalabad towns, Chairman PPCB shall take up the matter with the Department of Water Supply and Sanitation to hand over the operation and maintenance of these STPs to Punjab Water Supply and Sewerage Board, being an Executing Agency in this regard, so that these STPs may be</p>	<p>Letter has been written by Punjab Pollution Control Board vide no. 16273 dated 22.07.2020 to the Department of Water Supply &amp; Sanitation, Punjab, Chandigarh with the request to hand over the Operation &amp; Maintenance of the STPs Jalalabad &amp; Shri Mukatsar Sahib to the Punjab Water Supply &amp; Sewerage Board for their efficient operation so as to achieve the prescribed standards for discharge.No action taken report has been received from concerned Department so far. A D.O. letter in this regard has been written by the Hon'ble Chief Secretary to Govt. of Punjab vide no. CSO/2020/853 dated 19.11.2020 to the Principal Secretary to Govt. of Punjab, Department of Water Supply &amp; Sanitation.</p>	<p>It was stated that STPs of Jalalabad and Sri Muktsar Sahib are be operated by MC and DWSS, respectively.</p> <p>The Chairman of the Monitoring Committee took a serious view for not handing over the operation &amp; maintenance work of STPs of Sri Muktsar Sahib and Jalalabad to PWSSB, being expert agency in the matter and directed that Deputy Commissioner of the concerned districts shall hold a meeting with MCs Jalalabad and Sri</p>

	operated efficiently.		<b>Muktsar Sahib, PWSSB and DWSS within 02 days and issue regarding operation &amp; maintenance of both the STPs by the Dept. of Water Supply &amp; Sewerage Board may be resolved and these STPs may be handed over to PWSSB.</b>
<b>10.</b>	The Monitoring Committee concludes that the Water from the hand pumps of Sh. Lachhman Dass s/o Sh. Bala Ram of Village Beriwala and hand pump installed in the house of Kala Singh s/o Sh. Jala Singh of village Asufwala of may be utilized for domestic usage. The ground water of 4 hand pumps may not be utilized for domestic purposes. The Monitoring Committee also recommends that safe drinking water supply to the villagers of these villages may be supplied by the department of water supply and sanitation.	The Executive Engineer, Department of Water Supply & Sanitation, Fazilka submitted that the Department has installed RO plants in the following villages :- <ol style="list-style-type: none"> <li>1. Hasta Kalan</li> <li>2. Walle Shah Uttar</li> <li>3. Ram Nagar JattWali</li> <li>4. Kotha</li> <li>5. Beri Wala</li> <li>6. PachanWali</li> <li>7. Shama Khan Ke</li> <li>8. SaidoKeHithar</li> <li>9. SaidoKeHithar</li> <li>10. Salem Shah</li> <li>11. Mohar Khiva</li> <li>12. Neolan 1st</li> <li>13. Mohammad Pira</li> <li>14. Alam Shah</li> <li>15. Gajuana</li> <li>16. Pacca Chisty</li> <li>17. MmbeKe Kadar Baksh</li> <li>18. Awa</li> <li>19. Theh Qalandar</li> <li>20. Teja Rohela</li> <li>21. Gharumi</li> </ol>	<b>It was stated that the Ground water sources, which were found contaminated during sampling of ground water sources of Fazilka area by the Monitoring Committee on 06.01.2020, have been sealed and these residents are being supplied potable water. Further, the Dept. of Water Supply &amp; Sanitation has provided RO system in 21 villages to supply safe drinking water.</b>  <b>The Monitoring Committee noted the compliance and directed as under :</b>  <b>1) PPCB and DWSS shall conduct the ground water sample of 10 hand pumps within 15 days and in case the ground water samples found contaminated, same may be sealed and display boards, mentioning that water is not fit for drinking be erected at the site.</b>  <b>2) The Dept. of Water Supply &amp; Sanitation shall implement the water supply scheme, based on the canal water, prepared for 205 villages in a time bound manner.</b>

11.	<p>The Monitoring Committee recommends that Civil Surgeon, Fazilka and other Civil Surgeons of adjoining Districts shall continue to conduct health survey of the affected Areas every year.</p>	<p>Civil Surgeon, Fazilka is regularly conducting health checking camps of the affected areas.</p>	<p>The Monitoring Committee noted the compliance and directed that Civil Surgeon, Fazilka and Civil Surgeons of the other districts shall continue to conduct health check up camps and the persons affected with water borne diseases may be identified and the list of the same may be sent to the District Administration of further action.</p>
12.	<p>The Monitoring committee recommends the department of Animal Husbandry shall continue to conduct health survey of animals of the affected villages every year.</p>	<p>Deputy Director Animal Husbandry, Fazilka vide letter no. 240 dated 01.02.2021 submitted that their field staff visited following 10 villages and reported that no animal was found to be suffering from any skin disease and parasitic infestation, due to use of underground water :</p> <ol style="list-style-type: none"> <li>1. Gharumi</li> <li>2. Beriwala</li> <li>3. Pacca Chisti</li> <li>4. Qadar Baksh UrfNooran</li> <li>5. Mumbeke</li> <li>6. Sureshwala</li> <li>7. KarniKhera</li> <li>8. Awa urfWaryampura</li> <li>9. Muazzam</li> <li>10. MuharJamsher</li> </ol>	<p>The Monitoring Committee noted the compliance and directed that the Deputy Directors of Dept. of Animal Husbandry Fazilka and other districts shall continue to conduct health survey of animals and the animal affected with any diseases may be identified and reported to the District Administration of further action.</p>
13.	<p>Department of Water Supply and Sanitation has submitted the analysis results of ground water samples (Tube well water samples) of 23 tube wells, collected in the year 2018 and 2019. These analysis results indicate that the values of the parameters namely TDS, Total Alkalinity, total hardness, calcium, chloride, fluoride and sulphate are within the permissible limits of 2000mg/l, 600mg/l, 600mg/l, 200mg/l,</p>	<p>The Executive Engineer, Punjab Water Supply &amp; Sanitation Division, Fazilka vide letter no. 3913 dated 23.10.2020 has reported that the residents of village Alamshah have been advised to use water from RO plant installed in the village.</p>	<p>The Monitoring Committee noted the compliance and directed that the Dept. of Water Supply &amp; Sanitation shall supply safe drinking water to the villagers and the project covering 205 villages for providing canal water may be completed in a time bound manner.</p> <p>The Dept. shall also continue to monitor ground water sources, whose water is supplied for drinking purpose from time to time and data in this regard may be sent to PPCB.</p>

	<p>1000mg/l, 1.5mg/l and 400mg/l, respectively, as per BIS 10500:2012. However, one sample of tube well of village Alamshah (S.No 23) was found containing fluoride as 2.5 mg/l against the permissible limits of 1.5mg/l. Also, 03 tube well samples (S.No 4, 5 and 9) were found containing sulphate as 502mg/l, 477mg/l and 502mg/l, which are higher than the permissible limits of 400mg/l. Therefore, the water of these tube wells (4, 5.9 and 23) should not be used for drinking purposes.</p>		
<p>14.</p>	<p>Therefore, Monitoring Committee, recommends that PPCB shall collect sample from the last storage tank of STP Fazilka in the presence of farmers and Municipal Council, Fazilka in the first week of May, 2020 and submit the analysis results to Municipal Council Fazilka</p>	<p>Punjab Water Supply &amp; Sewerage Board, Division Ferozpur has submitted that on demand of MC Fazilka estimate has been prepared for New STP amounting to Rs. 15.43 Cr &amp; tenders are under process.</p>	<p><b>The Monitoring Committee noted that STP Fazilka, which is based on old technology is not working properly and not meeting with the prescribed norms. Therefore, there is need to install new the STP for which PWSSB has prepared proposal amounting to Rs. 15.43 crore to install new STP for which tendering work has been completed.</b></p> <p>After discussion on the issue, it was directed that PWSSB shall start construction of new STP for Fazilka town by 30.06.2021 and the same may be completed by 31.12.2021. Further, the funds allocated for 13 MLD STP may be entirely used for</p>

			installation of STP and may not be diverted for any other work for which Deputy Commissioner, Fazilka shall ensure the same.
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**Note:** It is clarified that the timelines for installation of in-situ remediation technology in the drain, commencement and completion of STPs for the towns as mentioned above have been given by the concerned departments whereas, the Hon'ble National Green Tribunal in its order dated 21.5.2020 in OA No. 593 of 2017 has directed to ensure 100% treatment of sewage atleast to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and work of connecting all the drains and other sources of generation of sewage to STPs must be ensured. Further, the timelines for completing of all steps of Action Plan including of completion of setting up of STPs and their commissioning till 31.3.2021. However, in Para No 13 of said order, it has mentioned that on account of Corona pandemic, which has affected several ongoing activities, the timelines of levy of compensation in terms of order dated 28.8.2019 in OA No. 593 of 2017 read with order dated 6.12.2019 in OA No. 673 of 2018, of 1.4.2020 may be read as 1.7.2020 and 1.4.2021 may be read as 1.7.2021. Therefore, for any delayed period for installation of in-situ remediation and commencement and completion of STPs, by the concerned department, environmental compensation may be imposed as per directions of the Hon'ble National Green Tribunal.

**3.1 Laying of sewerage network, water supply schemes and installation of STPs by 9 ULBs namely Arniwala, Mallanwala, Mudki, Mamdot, Nihal Singh Wala, Badni Kalan, Kot Ise Khan, Fatehgarh Panjtoor and Beriwal.**

Punjab Water Supply and Sewerage Board has submitted that in order to lay water supply pipe lines, laying of sewerage network and installation of sewage treatment plants (STPs) as long term measures for control of pollution in the towns, namely Arniwala, Mallanwala, Mudki, Mamdot, Nihal Singh Wala, Badni Kalan, Kot Ise Khan, Fatehgarh Panjtoor and Beriwal, detailed project reports (DPRs) costing Rs 31 crores, Rs 37.34 crores, Rs 23 crores, Rs 40.22 crores, Rs 49.13 crores, Rs 20.50 crores, Rs 43.48 crores, Rs 8.0 crores and Rs 27 crores, repectively, have been prepared and the same have been sent to the State Govt. for approval. The funds for these towns are being arranged.

**The Monitoring Committee directed that Principal Secretary, Deptt. of Local Govt. shall look into the matter and detailed project report may be approved and funds from department of finance may be arranged at the earliest so that sewerage system, water supply lines and sewage treatment plants for the above said towns may be laid/setup in a time bound manner.**

### **3.2 Overall recommendations of the Monitoring Committee**

Based on the latest action taken report submitted by the concerned departments on each activity as discussed in the meeting held on 4.3.2021, the Monitoring Committee has made further recommendations, which are submitted as under.

- 1) Punjab Water supply and sewerage Board (PWSSB) shall operate sewage treatment plants for the towns namely Jalalabad (W) (8 MLD), Abohar (25 MLD), Talwandi Bhai (4 MLD), Zira (8 MLD), Makhu (4 MLD), Moga (27 MLD), Dharamkot (4 MLD), Ferozepur (18 MLD), Gidderbaha (7 MLD) and Malout (02 STPs of capacity 3 MLD and 10 MLD) and Sri Mukhtar Sahib (2 STPs of capacity 8.7 MLD and 5.7 MLD) effectively and efficiently to ensure achievement of prescribed standards for all the times and all the Municipal Councils/Corporation shall ensure to pay operation and maintenance charges regularly to the operating agency.**
- 2) Sewage treatment plant for treatment of sewage of Jaitu town may be completed by 15.4.2021 and Punjab Pollution Control Board shall conduct the performance of STP in the last week of April 2021.**
- 3) PWSSB shall start the construction work of STP of capacity 18 MLD for Faridkot town by 15.04.2021 and the same shall be completed by 31.12.2021 as committed by PWSSB.**
- 4) Both the in-situ remediation technology as well as pond wastewater treatment system, based on Sechewal model, for Arniwala Sheikh subhan town shall be completed by 30.06.2021 by Municipal Council, Arniwala Sheikh subhan as per commitment made by it.**
- 5) For treatment of wastewater of Mallanwal town, pond wastewater treatment system based on Sechewal model shall be completed by MC Mallanwala by 30.06.2021 as per commitment made by it.**
- 6) For treatment of wastewater of Mudki town, pond wastewater treatment system based on Sechewal model as well as in-situ remediation technology shall be completed by MC Mudki by 30.06.2021 as per commitment made by it.**
- 7) Treatment mechanism for treatment of wastewater of all the 06 ponds of Mamdot town shall be completed by MC Mamdot by 30.06.2021.**
- 8) Treatment of wastewater of the town Nihal Singh Wala, based on Sechewal model, shall be completed by 30.06.2021.**
- 9) Treatment system for treatment of wastewater of Badhni Kalan shall be completed by 30.09.2021 as committed by MC.**
- 10) For treatment of wastewater of Kot Ise Khan, treatment system based on Sechewal model, shall be completed by 31.07.2021 as per the submission made by MC.**
- 11) MC Fatehgarh Panjtoor shall provide treatment system based on Sechewal model by 30.09.2021 as per the commitment made by MC.**
- 12) MC Bariwala shall install treatment system based on Sechewal model by**

**30.09.2021 as per the commitment made by MC and simultaneously it shall also take up the matter with the Dept. of Local Govt. for arrangements of funds at the earliest as to enable it to install STP at the earliest.**

- 13) In order to check the performance of effluent treatment plant (ETP) of the industry namely M/s Kathpal Dairies (Unit-2), village Kokri Phoola Singh, Tehsil and District Moga, PPCB shall monitor the ETP of the industry within 15 days and shall continue to monitor its performance as per the frequency prescribed by PPCB / CPCB.**
- 14) The Monitoring Committee noted the observations, findings and recommendations made by the experts engaged by PPCB and directed as under :**
- i) The officers of Punjab Pollution Control Board (PPCB) and Department of Water Supply and Sanitation (DWSS) shall monitor ground water of 10 hand pumps of the area within 15 days and in case, contamination is observed in the ground water samples, the ground water sources may be sealed and display board mentioning that the ground water source is not fit for drinking purposes may be erected at the sites.**
  - ii) The ground water sources, which were found contaminated during the sampling of ground water sources of Fazika area by the Monitoring Committee on 6.1.2020, have been sealed and these residents are being supplied potable water. Further, the department of Water Supply & Sanitation has provided R.O. systems in 21 villages to supply safe drinking water.**

**The Monitoring Committee recommends as under.**

- Safe drinking water, based on canal water supply scheme, may be given to the inhabitants of the area by the Dept. of Water Supply & Sanitation. The Dept. of Water Supply & Sanitation shall also implement the water supply scheme prepared for 205 villages, based on canal water at the earliest.**
  - The Dept. shall also continue to monitor ground water sources, whose water is supplied to the inhabitants for drinking purpose from time to time and data in this regard may be sent to PPCB.**
- iii) PPCB shall continue to monitor the water quality of the drains and pond wastewater to assess any improvement in the quality of water in these water bodies with the installation of STPs in the area.**
- iv) The Dept. of Soil & Water Conservation shall lay a irrigation network in the nearby fields of Abohar area to utilise the treated sewage of 25 MLD STP Abohar and shall start the work of laying of pipeline in the first week of June 2021 and shall be completed by 31.12.2021.**
- 15) For installation of new STP of capacity 13 MLD for treatment of sewage of Fazilka town, replacing the existing STP of 8 MLD based on WSP technology,**

the funds amounting to Rs. 15 crore have been arranged. The Monitoring Committee directed that the funds amounting to Rs. 15 crores should be entirely used for installation of 13 MLD new STP and no funds may be diverted for any other purpose keeping in view the environment status of the area. The Deputy Commissioner, Fazilka shall personally monitor the issue.

16) In order to ensure no discharge of drain water into Fazilka drain and further into big pond to control seepage and avoid ground water contamination, as per earlier directions of the Monitoring Committee, PPCB had taken up the matter with the Dept. of Water Resources to close the regulator installed at Sabuana drain but it was not closed permanently. The Executive Engineer, Dept. of Water Resources has now informed that the regulator has been closed temporarily with gunny bags because the department has to open the regulator to discharge the excess flow. Accordingly, the Monitoring Committee has directed that the temporarily closed regulator may be opened only during exigency and proper record alongwith reasons mentioned therein shall be maintained by the department and the same may brought in the notice to Deputy Commissioner, Fazilka immediately.

17) In order to treat wastewater of Fazilka drain, PPCB shall initiate the process of installation of in-situ remediation technology in Fazilka drain for which it shall get prepare proposal from the reputed agency and the same shall be implemented within 03 months.

18) For the upgradation of existing STP of Jalalabad town of capacity 8 MLD to cater excess hydraulic load of 4 MLD, funds amounting to Rs. 2 crores are available with the MC Jalalabad and more funds shall be required for upgradation of the same.

The Monitoring Committee has directed that the funds amounting to Rs. 2 crore may be kept in custody of MC, Jalalabad and it may not be diverted for any other work and in the meantime, efforts may be made to get more funds from the Dept. of Local Govt. for upgradation of existing STP timely.

19) Keeping in view the situation of Fazilka area, canal water is supplied through seasonal canal for 6 months in a year for irrigation of agriculture fields. However, taking note of the situation and to ensure proper cropping in the area, the Monitoring Committee directed that in the remaining 6 months (December to May) period, sufficient quantity of canal water may be supplied for irrigation of agriculture fields atleast once in a month. Deputy Commissioner, Fazilka shall ensure the compliance of the same.

20) The Monitoring Committee noted the crop yield data of Fazilka area for the last 03 years and observed that there was very less variation with respect to yield of crop in the border area as compared to the crop yield data of the

remaining area of the district. The Monitoring Committee has directed that Chief Agriculture Officer of Fazilka area shall continue to monitor crop yield data of both the seasons of the year and its impact on yield, if any and data of the same may be maintained. The monitoring process may be continued in every season for next 03 years.

- 21) In order to make free flow of water of Fazilka drain into river Sutlej, which has been closed at borderlines of the countries, by opening the same, Chief Secretary, Punjab has written D.O letter dated 19.11.2020 to the Secretary to Govt. of India, Department of Water Resources, Ministry of Jal Shakti, New Delhi to look into the matter at personal level for ensuring compliance. The Monitoring Committee noted the compliance and directed that Chief Secretary, Punjab shall again take up matter with the Ministry of Water Resources, Government of India, New Delhi to further take up the matter with the concerned Ministry of Government of Pakistan through Ministry of External Affairs, Govt. of India to open the Fazilka drain, which is presently has been closed at the borderline of the countries, to make free flow in the river Sutlej.
- 22) For effective operation of STPs of Sri Mukatsar Sahib and Jalalabad towns, in the earlier recommendations of the Monitoring Committee, it was recommended that operation and maintenance work of STPs of these towns may be given to PWSSB, being expert agency in STPs operation. The Monitoring Committee has taken a serious view for not handing over the operation & maintenance work of STP Sri Muktsar Sahib and Jalalabad to PWSSB and directed that Deputy Commissioners of the concerned districts shall hold a meeting with MCs Jalalabad and Sri Muktsar Sahib, PWSSB and DWSS within 02 days and issue regarding operation & maintenance of both the STPs by Punjab Water Supply & Sewerage Board may be resolved and these STPs may be handed over to PWSSB.
- 23) Civil Surgeon, Fazilka and Civil Surgeons of the other districts shall continue to conduct health check up camps and the persons affected with water borne diseases, if any, may be identified and the list of the same may be sent to the District Administration of further action.
- 24) Deputy Directors of Dept. of Animal Husbandry, Fazilka and other districts shall continue to conduct health survey of animals and the animal affected with any diseases may be identified and reported to the District Administration of further action.
- 25) With regard to laying of sewerage network, water supply schemes and installation of STPs as long term measures for control of pollution in 9 ULBs namely Arniwala, Mallanwala, Mudki, Mamdot, Nihal Singh Wala, Badni Kalan, Kot Ise Khan, Fatehgarh Panjtoor and Beriwala, Punjab Water Supply and Sewerage Board has submitted that detailed project reports (DPRs) costing Rs 31 crores, Rs 37.34 crores, Rs 23 crores, Rs 40.22 crores, Rs 49.13 crores, Rs 20.50 crores, Rs 43.48 crores, Rs 8.0 crores and Rs 27 crores, respectively,

have been prepared and the same have been sent to the State Govt. for approval. The funds for these towns are being arranged.

The Monitoring Committee recommends that Principal Secretary, Deptt. of Local Govt. shall look into the matter and detailed project report may be approved and funds from department of finance may be arranged at the earliest so that sewerage system, water supply lines and sewage treatment plants for the above said towns may be laid/setup in a time bound manner.

#### **4.0 Recommendations of the Monitoring Committee on General issues.**

##### **4.1 Regular payment of operation & maintenance charges of STPs :**

The Monitoring Committee has observed that normally the operation & maintenance charges of STPs are not paid regularly by the Municipal Councils / Corporations to the contractor responsible for operation of STPs, resulting in poor performance of STPs because of their irregular operation. The concerned MCs are to be ensured that operation & maintenance charges are paid regularly to the contractor so that STPs may be operated effectively and efficiently by the contractor for all the times.

**Monitoring Committee recommends that all the MCs, PWSSB, DWSS or any other concerned department operating the STPs and Dept. of Local Govt. may note the observations for compliance.**

##### **4.2 Quantification of sludge generation and its disposal :**

The Monitoring Committee has observed that in most of the STPs, the quantity of sludge generated during operation of STP is not measured and no proper record is maintained for the same. Further, the disposal of sludge in an environmentally sound manner is not made by most of the Municipal Councils/Corporations.

Therefore, there is need to quantify the sludge generated during operation of STPs especially based on aerobic biological treatment system. The technological issues like maintaining required level of MLSS and MLVSS in the aeration chamber and the amount of sludge recycled back into the system to maintain biomass in the aeration chamber are not checked properly, which results into poor settling of sludge or sludge bulking in the clarifier. Further, the sludge generated from the system needs to be dried through centrifuging/mechanical decanting system instead of drying in the sludge drying beds occupying large area. After drying of sludge, it may be stored at a dedicated storage room and thereafter, it may be utilized for gardens / parks / green belts / agriculture areas as manure. The record of operational hours of STP, sludge generation per day and its disposal by the above methods may be maintained by the operator of the STP.

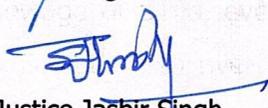
**The Monitoring Committee recommends that all the MCs, Dept. of Local Govt, PWSSB and Dept. of Water Supply & Sanitation and any other Govt. agency, operating the STPs may note above observations and immediate action may be taken in the matter for effective performance of STPs.**

#### 4.3 Treatment of sewage and utilization of treated sewage for irrigation

The Monitoring Committee has observed that treated sewage of STPs, even based on new technology, is presently being discharged into drains leading to river system and wasting the best quality treated effluent. The farmers may be more benefited in case the treated sewage is utilized for irrigation purposes and bio-sludge from STPs may be utilized as manure in the agriculture fields, which may not only save the ground water / canal water but also save the energy and cost of manure.

**The Monitoring Committee recommends that the concerned departments may implement above the suggestions in time bound manner.**

  
Dr. Babu Ram Sant Balbir Singh, Seechewal

  
S.C. Agrawal  
  
Justice Jasbir Singh,  
Former Judge, Punjab and Haryana  
High Court and now as Chairman of  
the Monitoring Committee

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 596/2019

(With report dated 21.11.2020)

Vikram Ahuja

Applicant

Versus

State of Punjab & Ors.

Respondent(s)

Date of hearing: 25.11.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

**ORDER**

1. The issue for consideration is the remedial action for violation of environmental norms by discharge of untreated sewage and effluents into the drains and other water bodies in Fazillka District in Punjab.
2. The matter was earlier considered on 29.06.2020 in the light of earlier proceedings and the report of the Monitoring Committee headed by Justice Jasbir Singh, former Judge of Punjab and Haryana High Court dated 29.04.2020. The Monitoring Committee visited the site and analyzed the ground water samples. Meetings were held with the concerned stakeholders and recommendations were made for the remedial action. The report was accepted and the Tribunal directed further action to be overseen by the Chief Secretary, Punjab.
3. The relevant extract from the order are:-

*“5. Since the report has been furnished to the concerned Authorities and there are no objections against the same, we direct that the recommendations of the Monitoring Committee be duly complied with which may be overseen by the Chief Secretary, Punjab. As regards suggestion for extension of time, this aspect is covered by order dated 21.5.2020 in Paryavaran Suraksha case, OA No.593/2017.*

*Compliance report be filed by 31.10.2020 by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The Committee headed by Justice Jasbir Singh may also include this aspect in its next report dealing with abatement of pollution in river Sutlej.”*

4. Accordingly, the State PCB has filed its report on 21.11.2020 giving point-wise compliance status. The said status report shows that certain projects have been initiated while the remaining are yet to be undertaken. At various locations the laid down standards of the water quality are not met.

5. We have also perused letter of the Chief Secretary, Punjab dated 19.11.2020 addressed to the Additional Chief Secretary, Animal Husbandry, Dairy Development & Fisheries; Principal Secretary, Department of Water Resources; Principal Secretary, Department of Water Supply & Sanitation and Secretary, Department of Local Government, Punjab, asking them to look into the matter at personal level and to ensure compliance. There is also letter of the Chief Secretary to the Secretary, Ministry of Jal Shakti with a request to take up the matter with Government of Pakistan for remedial action from across the border.

6. In view of above, there is need to further monitor the compliance of the required remedial measures for protection of the environment and public health in Fazilka District, Punjab. The concerned authorities may continue further action and the Monitoring Committee headed by Justice Jasbir Singh, former Judge of Punjab and Haryana High Court may also

verify the compliance status from the concerned Departments and furnish a further status report with appropriate recommendations before the next date by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration on 14.04.2021.

A copy of this order be forwarded to the Chief Secretary, Punjab and Justice Jasbir Singh, former Judge of Punjab and Haryana High Court by e-mail.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. S.S. Garbyal, EM

Dr. Nagin Nanda, EM

November 25, 2020  
Original Application No. 596/2019  
SN

**OFFICE OF THE MONITORING COMMITTEE**

Constituted by the Hon'ble National Green Tribunal in  
Original Application 916/2018 (earlier OA No.101 of 2014) OA No.606 of 2018  
(Official Address: Tower No.5, 4<sup>th</sup> Floor, Forest Complex, Sector 68, SAS Nagar)  
Tel. No. 0172-2298091  
Email: [sutlejbeasriver@gmail.com](mailto:sutlejbeasriver@gmail.com)

To

The Deputy Commissioner,  
Fazilka

No. CMC/SB/2021/1635  
Dated: 5.3.2021

**Subject: Minutes of the meeting held with the District Level Officers of Districts namely Fazilka, Ferozepur, Faridkot, Moga and Sri Muktsar Sahib w.r.t compliance of order dated 25.11.2020 in OA No. 596 of 2019 in the matter of Vikram Ahuja Vs. State of Punjab & Others under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee held on 4.3.2021 at 11.00 AM in the Meeting Hall, District Administration Complex, Moga**

.....

Please find enclosed herewith Minutes of the meeting held with the District Level Officers of Districts namely Fazilka, Ferozepur, Faridkot, Moga and Sri Muktsar Sahib w.r.t compliance of order dated 25.11.2020 in OA No. 596 of 2019 in the matter of Vikram Ahuja Vs. State of Punjab & Others under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee held on 4.3.2021 at 11.00 AM in the Meeting Hall, District Administration Complex, Moga for your kind information and necessary action.

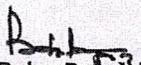
It is requested that the concerned officer of the District Administration may be directed to convey the minutes of the meeting to all the concerned Departments with the request to take necessary action on the points relating to them and action taken report be submitted within 15 days.

  
(Dr. Babu Ram) 3.3.2021  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/SB/2021/1636

Dated: 5.3.2021

A copy of the above is forwarded to the Additional Chief Secretary, Department of Animal Husbandry, Dairy Development & Fisheries, Chandigarh for information and necessary action please.

  
(Dr. Babu Ram) 3.3.2021  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/SB/2021/1637

Dated: 5.3.2021

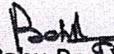
A copy of the above is forwarded to the Principal Secretary, Department of Water Supply & Sanitation, Punjab, Chandigarh for information and necessary action please.

  
(Dr. Babu Ram) 3.3.2021  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/SB/2021/1638

A copy of the above is forwarded to the Principal Secretary, Department of Water Resources, Punjab, Chandigarh for information and necessary action please.

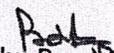
Dated: 5.3.2021

  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/SB/2021/1639

A copy of the above is forwarded to the Deputy Commissioner, Moga for information and necessary action please.

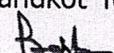
Dated: 5.3.2021

  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/SB/2021/1640

A copy of the above is forwarded to the Deputy Commissioner, Faridkot for information and necessary action please.

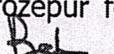
Dated: 5.3.2021

  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/SB/2021/1641

A copy of the above is forwarded to the Deputy Commissioner, Ferozepur for information and necessary action please.

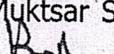
Dated: 5.3.2021

  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/SB/2021/1642

A copy of the above is forwarded to the Deputy Commissioner, Sri Muktsar Sahib for information and necessary action please.

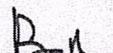
Dated: 5.3.2021

  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/SB/2021/1643

A copy of the above is forwarded to the Engineer-in-Chief, Punjab Water Supply & Sewerage Board, Sector 27, Chandigarh for information and necessary action please.

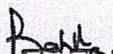
Dated: 5.3.2021

  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/SB/2021/1644

A copy of the above is forwarded to the Member Secretary, Punjab Pollution Control Board, for information and necessary action please.

Dated: 5.3.2021

  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/SB/2021/1645

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Bathinda, for information and necessary action please.

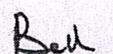
Dated: 5.3.2021

  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/SB/2021/1646

A copy of the above is forwarded to the Environment Engineer, Punjab Pollution Control Board, Regional Office, Faridkot for information and necessary action please.

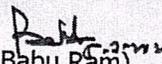
Dated: 5.3.2021

  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/SB/2021/1647

A copy of the above is forwarded to the Civil Surgeon, Fazilka, for information and necessary action please.

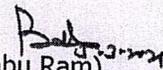
Dated: 5.3.2021

  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/SB/2021/1648

A copy of the above is forwarded to the Executive Engineer, Department of Water Supply & Sanitation, Fazilka for information and necessary action please.

Dated: 5.3.2021

  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Minutes of the meeting held with the District Level Officers of Districts namely Fazilka, Ferozepur, Faridkot, Moga and Sri Muktsar Sahib w.r.t compliance of order dated 25.11.2020 in OA No. 596 of 2019 in the matter of Vikram Ahuja Vs. State of Punjab & Others under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee held on 4.3.2021 at 11.00 AM in the Meeting Hall, District Administration Complex, Moga

The following were present during meeting.

a) **Members of the Monitoring Committee**

Sr. No.	Name and Designation in the Deptt.	Name & Designation in the Committee
1	Justice Jasbir Singh, Former Judge, Punjab & Haryana High Court	Chairman
2.	Sh. S.C. Agrawal, IAS, Former Chief Secretary, Punjab	Senior Member
3.	Sant Balbir Singh Seechewal	Member
4.	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

b) **The list of the officers, present in the meeting, is as per Annexure-1**

At the outset of the meeting, Deputy Commissioner, Moga welcomed the Monitoring Committee, constituted by the Hon'ble National Green Tribunal to look into the matter of Vikram Ahuja Vs State of Punjab & Others in O.A. 596 of 2019 and assured that the District Authorities of all the five districts namely Fazilka, Ferozepur, Faridkot, Moga and Sri Muktsar Sahib and all the officers of the concerned departments are committed to carry out various activities with regard to control of pollution in Fazilka area in a time bound manner.

**1.0 Background**

It was apprised that the Hon'ble National Green Tribunal in its order dated 17.12.2019 in OA No. 596 of 2019 in the matter of Vikram Ahuja Vs. State of Punjab & Others, directed the Monitoring Committee to look into the matter and submit the report. Accordingly, the Monitoring Committee visited the sites of Fazilka area on 6.1.2020 and held meeting with the District Level Officers of all the 5 Districts namely Fazilka, Ferozepur, Faridkot, Moga and Sri Muktsar Sahib on 7.1.2020 and accordingly prepared its report and submitted to the Hon'ble National Green Tribunal on 29.4.2020.

The Hon'ble National Green Tribunal considered the report of the Monitoring Committee on 29.6.2020 and accepted the same and directed that the recommendations of the Monitoring Committee be complied with which may be overseen by the Chief Secretary, Punjab and a compliance report be filed by 31.10.2020. On the next date of hearing on 25.11.2020, the Hon'ble Tribunal considered the compliance report of the recommendations of the Monitoring Committee, submitted by the Punjab Pollution Control Board on behalf of State of Punjab on 21.11.2020 and passed the detailed order, the operating Para No. 6 of which is reproduced as under.

***"In view of above, there is need to further monitor the compliance of the required remedial measures for protection of the environment and public health in Fazilka District, Punjab. The concerned authorities may continue further action and the***

**Monitoring Committee headed by Justice Jasbir Singh, former Judge of Punjab and Haryana High Court may also verify the compliance status from the concerned Departments and furnish a further status report with appropriate recommendations before the next date by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.**

**List for further consideration on 14.04.2021.**

Accordingly, in order to comply with the orders of the Hon'ble National Green Tribunal, the Monitoring Committee has to verify the compliance status from the concerned Departments and furnish its further status report with recommendations before the next date. The next date of hearing before Hon'ble National Green Tribunal is on 14.4.2021.

Thereafter, pointwise recommendations of the Monitoring Committee and their compliance status submitted by various departments were taken up for discussion. Based on compliance status, an Executive Summary of various works has been prepared and the same is mentioned as under.

**2.0 The Executive Summary of the works done by various departments.**

Sr. No.	Activity	Progress as on 21.11.2020	Progress as on 04.03.2021
1.	<b>STP Jaitu</b>	Under stabilization as sewage was not reaching to the STP due to rising main issue.	Rising main has been laid and STP is under stabilization and shall be commissioned by 15.04.2021.
2.	<b>STP Kotkapura</b>	STP 8 MLD capacity : construction work was started.  STP 6 MLD capacity : construction work was started.	8 MLD capacity STP completed, only electric work is pending.  6 MLD capacity STP completed, mechanical & electric works are pending.
3.	<b>STP Faridkot</b>	STP Faridkot : 14 MLD - Land issue to be resolved.	Land issued has been resolved and tendering process has been completed.
4.	<b>STP Arniwala</b>	No proposal for treatment of sewage.	Work order for in-situ remediation and treatment of pond wastewater based on Seechewal model has been placed.
5.	<b>STP Mallanwala,</b>	No proposal for treatment of	Work order for

	<b>Mamdot, Mudki, Nihal Singh Wala, Badhni Kalan, Kot Ise Khan, FatehgarhPanjtoor</b>	sewage.	treatment of pond wastewater based on Seechewal model has been placed.
6.	<b>Achievement of prescribed norms</b>	STPs of Ferozepur has been commissioned and as per the monitoring of the STP conducted by Punjab Pollution Control Board on 08.09.2020, the concentration of various parameters at the outlet of the STP has been found within prescribed norms.  STPs for the towns Gidderbaha and Malout were not meeting with the prescribed norms.	As per the monitoring of STP Ferozepur carried out by Punjab Pollution Control Board in the last four months (Nov'2020 to Feb'2021), the concentration of various parameters at the outlet of the STP has been found within prescribed limits.  STPs for the towns Gidderbaha and Malout are now meeting with the prescribed norms.
7.	<b>Ground water quality of handpumps</b>	In Ground water sampling carried out by Monitoring Committee on 06.01.2020, 04 ground water samples were found contaminated.	04 ground water samples which were found contaminated have been sealed. In 21 villages, RO systems have been installed to supply safe drinking water. Further, a scheme for supply of canal water to 205 villages has been prepared and its implementation will be started soon.
8.	<b>Improper functioning of STP Fazilka</b>	08 MLD STP, based on WSP technology installed at Fazilka was not functioning properly and is not meeting with the prescribed norms.	PWSSB has prepared proposal costing Rs. 15.43 crore for installation of 13 MLD capacity new STP for which tenders have been called and work is likely to be started by 30.06.2021.

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9.	<b>Laying of irrigation network for utilization of treated sewage for irrigation</b>	25 MLD STP, installed for treatment of sewage of Abohar town, is working efficiently and meeting with the prescribed norms.	The Department of Soil & Water Conservation has prepared irrigation scheme costing Rs. 15 Crore for utilization of treated sewage of STP Abohar (25 MLD) for irrigation and funds are being arranged.
10.	<b>Closing of regulator at Sabuana to divert the drain water into Sutlej creek instead of in a big pond.</b>	The regulator installed at Sabuana was not closed resulting in discharge of drain wastewater into Fazilka drain further forming a big pond.	Department of Water Resources has closed the regulator with gunny bags and the drain water has been diverted to Sutlej creek and presently no drain water is leading to big pond.
11.	<b>Clearing of weeds in Mauzzam DCW (Fazilka drain)</b>	Lot of weeds were found grown in the Mauzzam DCW (Fazilka drain) which had obstructed the natural flow of water.	Weeds from the Mauzzam DCW (Fazilka drain) has been removed and it is removed periodically to ensure free flow of water.

### 3.0 Verification of the compliance status submitted by the concerned departments and further recommendations of the Monitoring Committee.

The detailed discussion on each recommendation made by the Monitoring Committee, compliance status submitted by the Punjab Pollution Control Board on the behalf of State Govt. on 21.11.2020 and latest action taken by the various departments on each activity were discussed in detail in the meeting held on 4.3.2021 and made further recommendations, which are mentioned as under.

S. No	Recommendations of Monitoring Committee made in its report dated 29.4.2020	Compliance of the recommendations submitted by PPCB on behalf of State Govt. on 21.11.2020	Latest status report as discussed in the meeting held on 4.3.2021 and further recommendations of the Monitoring Committee
1.	The Monitoring Committee is of the view that the water quality in the drain and		

<p>pond water shall be improved only after the installation of STPs for the treatment of sewage of the towns/inhabitation area located in the catchment area of these drains.</p> <p>The status w.r.t installation of STPs for the towns located in the catchment area of the drains and recommendations made by Monitoring Committee in this regard are as under</p> <p>For the treatment of sewage of the towns namely Ferozpur, Jaitu and Gidarbaha, STPs have been completed and these are under stabilization.</p> <p><b>The Monitoring Committee recommends that STP should be commissioned by 15/5/2020.</b></p>	<p>The status w.r.t installation of STPs for each town was submitted as under:</p> <p><b>STP Ferozpur:</b> The STP Ferozpur of capacity 18 MLD has been commissioned. As per the monitoring of the STP conducted by Punjab Pollution Control Board on 08.09.2020, the concentration of various parameters at the outlet of the STP has been found within prescribed norms.</p> <p><b>STP Jaitu:</b> The STP has been installed and is still under stabilization due to the reason that the sewage is not reaching the STP due to problem in rising main.</p>	<p>It was stated that the STP Ferozpur of capacity 18 MLD has been commissioned and as per monitoring of the STP carried out by Punjab Pollution Control Board in the last four months (Nov'2020 to Feb'2021), the concentration of various parameters at the outlet of the STP has been found within prescribed limits.</p> <p><b>The Monitoring Committee appreciated the efforts made by the PWSSB for operating the STP properly and effectively and regular monitoring carried out by PPCB.</b></p> <p>It was informed that rising main of STP Jaitu has been laid and now STP is under stabilization and shall be commissioned by 15.04.2021.</p> <p><b>The Monitoring Committee noted the compliance and directed that STP Jaitu shall be commissioned within 45 days. PPCB shall conduct the performance of STP in the last week of April 2021.</b></p>
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	<p><b>STP Gidderbaha:</b> The STP Gidderbaha of capacity 7 MLD has been commissioned. As per monitoring of the STP conducted by Punjab Pollution Control Board on 08.10.2020, the concentration of various parameters at the outlet of the STP has been found within prescribed limits.</p>	<p>It was stated that STP Gidderbaha of capacity 07 MLD has been commissioned and as per monitoring of the STP carried out by Punjab Pollution Control Board in the last four months (Nov'2020 to Feb'2021), the concentration of various parameters at the outlet of the STP has been found within prescribed limits.</p> <p><b>The Monitoring Committee appreciated the efforts made by the PWSSB for operating the STP Gidderbaha properly and effectively and regular monitoring carried out by PPCB.</b></p>
<p><b>STPs for Kotkapura should be Installed by 31.7.2020</b></p>	<p><b>STPs Kotkapura</b> Two STPs of capacity 8 MLD &amp; 6 MLD proposed to be installed are under construction. The Monitoring Committee during its meeting taken with District level officers of District Faridkot on 20.07.2020 through video conference has decided that 'Sewage Treatment Plants of capacity 8 MLD and 6 MLD for Kotkapura town shall be completed by 31.12.2020</p>	<p>It was submitted that 8 MLD capacity STP has been completed and only electric work is pending. 6 MLD capacity STP has been completed and electric &amp; mechanical works are pending.</p> <p><b>The Monitoring Committee noted the progress and directed that both the STPs of capacity 8 MLD and 6 MLD of Kotkapura town may be completed &amp; commissioned by 30.06.2021.</b></p>
<p><b>2 STPs for Guruharsahai should be installed by 31.8.2020.</b></p>	<p><b>STPs Guruharsahai</b> 02 STPs of Guruharsahai town of capacities 4 MLD &amp; 1 MLD are under construction.</p>	<p>It was apprised that both the STPs of capacity 4 MLD &amp; 1 MLD are under construction and no further progress has been achieved so far because of non-performance by the contractor.</p> <p><b>The Chairman of the Monitoring Committee took a serious view for not constructing the STPs of Guruharsahai town timely and</b></p>

	<p><b>01 STP for Faridkot, where land acquisition process has been completed,</b></p>	<p><b>STP Faridkot</b> Construction of STP of capacity 14 MLD is yet to be started. The Monitoring Committee during its meeting taken with District level officers of District Faridkot on 20.07.2020 through video conference, has decided that 'Sewage Treatment Plants of capacity 14 MLD for Faridkot town shall be completed by 31.03.2021.</p>	<p>directed as under :</p> <p>1) The Executive Engineer, PWSSB shall discuss the issue of poor performance of contractor w.r.t construction of STPs within 02 days with the Deputy Commissioner, Ferozepur as well his higher authorities.</p> <p>2) Deputy Commissioner, Ferozepur shall take up the matter with Chief Executive Officer, PWSSB, Chandigarh to expedite the work of installation of both the STPs by 30.09.2021 as committed by the department.</p> <p>The Monitoring Committee was informed that land issue of STP has been resolved and tenders have been allotted and work is likely to be started within one month and shall be constructed by 31.12.2021.</p> <p>The Chairman of the Monitoring Committee took a serious view for not starting the work of STP timely as it was to be completed by 31.03.2021 and directed as under :- PWSSB shall start the construction work of STP by 15.04.2021 and the same shall be completed by 31.12.2021 as committed by PWSSB.</p>
<p>5</p>	<p>5 STPs for 5 towns (Arniwala, Mallaanwala, Mudki, Mamdot and Nihal Singh Wala) should be completed by 31.12.2020. 4 STPs for 4</p>	<p><b>STP ArniwalaSheikhsubhan:</b> Construction of the STP Arniwala is yet to be started. The Monitoring Committee during meeting 07.08.2020 through video conference has directed that MC Arniwala shall start construction of STP for treatment of sewage of the town by 30.11.2020</p>	<p>It was reported that the work of in-situ remediation as well as pond wastewater treatment based on Seechewal model has been allotted and shall be</p>

<p>towns (Badhni Kalan, Kot Ise Khan, Fatehgarh Panjtoor and Bariwala) for which funds are being tied up, should be completed by 31.12.2020. The matter regarding release of funds for the installation of STPs for the towns Badhni Kalan, Kot Ise Khan and FaterhgarhPanjtoor has been taken up by the Deputy Commissioner Moga and for Beriwala town, Deputy Commissioner Sri Muktsar Sahib has taken up the matter with StateGovt.</p>	<p><b>STPs for 03 towns namely Mallanwala, Mamdot and Mudki towns</b> Construction of STPs is yet to be started. The Monitoring Committee during its meeting taken with District level officers of District Ferozepur on 25.06.2020 through video conference, has decided that the Department of Local Government shall take up the matter with Finance Department of the State for early release of funds for installation of STP for the towns Mallanwala, Mudki and Mamdot. Department of Local Government and PWSSB shall install STPs for the towns namely Mallanwala, Mudki and Mamdot by 31.3.2021</p>	<p>completed by 30.06.2021.</p> <p><b>The Monitoring Committee noted the statement and directed that both the in-situ remediation technology as well as pond wastewater treatment system, based on Seechewal model, shall be completed by 30.06.2021 as per commitment of Nagar Panchayat, Arniwala.</b></p> <p><b>STP Mallanwala:</b> It was reported that the work of pond waste water treatment system based on Seechewal model has been allotted and shall be completed by 30.06.2021.</p> <p><b>The Monitoring Committee noted the statement and directed that pond wastewater treatment system based on Seechewal model shall be completed by 30.06.2021 as per commitment of Nagar Panchayat, Mallanwala.</b></p> <p><b>STP Mudki:</b> It was reported that the work of pond waste water treatment system based on Seechewal model as well as in-situ remediation system has been allotted and shall be completed by 30.06.2021.</p> <p><b>The Monitoring Committee noted the statement and directed that pond wastewater treatment system based on Seechewal model as well as in-situ remediation technology shall be completed by</b></p>
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<p>RP</p>		<p><b>STP Kot Ise Khan</b> Construction work of STP is yet to be started and funds are yet to be tied up as reported by the concerned department.</p> <p><b>STP FatehgarhPanjtoor</b> Construction work of STP is yet to be started and funds are yet to be tied up as reported by the concerned department.</p>	<p>process of connecting these 03 ponds through pipelines and about 75% of work has been completed. With regard to treatment of waste water of the town, tender for installation of treatment system based on Seechewal model has been called and but the funds are yet to be released. The work shall be started in the first week of May 2021 and the same shall be completed by 30.09.2021.</p> <p><b>The Monitoring Committee noted the statement of the MC and directed that treatment system for treatment of waste water of Badhni Kalan shall be completed by 30.09.2021 as committed by MC.</b></p> <p><b>STP Kot Ise Khan :</b> No sewerage system has been laid in the town. For installation of treatment system based on Seechewal model, work has been allotted and shall be completed by 31.07.2021.</p> <p><b>The Monitoring Committee noted the progress of MC and directed that the treatment system based on Seechewal model shall be completed by 31.07.2021 as per the submission made by MC.</b></p> <p><b>STP FatehgarhPanjtoor:</b> It was stated that 06 ponds exists within MC limits and connectivity of these ponds is yet to be started. Thereafter, treatment system based on Seechewal model shall</p>
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		<p><b>STP Bariwala</b> Construction work of STP is yet to be started and funds are yet to be tied up as reported by the concerned department</p>	<p>be initiated and work shall be completed by 30.09.2021.</p> <p><b>The Chairman of the Monitoring Committee took a serious view for not taking any step for treatment of waste water of the town and directed that the MC shall provide treatment system based on Seechewal model by 30.09.2021 as per the commitment made by MC.</b></p> <p><b>STP Bariwala :</b> It was stated that no sewerage system exists in the town. Proposal has been prepared for installation of STP of capacity 2 MLD costing Rs. 23.08 crore and the same has been sent to the State Govt. for arrangements of funds.</p> <p><b>The Chairman of the Monitoring Committee took a serious for not taking any step for treatment of waste water of the town. Further, a long term proposal for installation of STP costing Rs. 23.08 crore has been prepared which will take a long time to complete and the untreated sewage shall continue to pollute the environment, which is not advisable. Therefore, it was proposed by MC that treatment system based on Seechewal model shall be set up by 30.09.2021. For getting the funds for installation of STP capacity 2 MLD as a long term measure,</b></p>
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			<p>the matter shall be taken up with the higher authorities of department of Local Govt.</p> <p>After detailed discussion, it was directed that MC Bariwala shall install treatment system based on Seechewal model by 30.09.2021 as per the commitment made by MC and simultaneously it shall also take up the matter with the Dept. of Local Govt. for arrangements of funds at the earliest so as to enable it to install STP at the earliest.</p>
2.	<p>In the month of January, 2020, the officers of PPCB have visited the industry namely M/s Kathpal Dairies (Unit-2), village KokriPhoola Singh, Tehsil and District Moga on 30.01.2020 and it was found discharging its untreated effluent into nearby drain and accordingly action for closure under the provisions of the Water Act, 1974 is under consideration of the Board.</p>	<p>'Directions were issued u/s 33-A of Water Act, 1974 to M/s Kathpal Dairies (Unit-2), Village KokriPhoola Singh, Tehsil and District Moga for its closure vide PPCB letter no. 1750 dated 18.06.2020. Directions to PSPCL authorities for disconnection of electric power supply were also issued by PPCB vide letter no. 1750 dated 18.06.2020. Accordingly, the electric connection of the industry was disconnected vide TDCO no. 68/01226 dated 20.07.2020 by PSPCL Authority. However, the industry has now complied with the provisions of Water (Prevention &amp; Control of Pollution) Act, 1974 and the electric connection of the industry has been restored temporarily and Consent to operate has been granted to the industry valid upto 31.03.2021.</p>	<p>The Monitoring Committee noted the compliance and directed that PPCB shall monitor the performance of ETP of the industry within 15 days and shall continue to monitor its performance as per the frequency prescribed by PPCB / CPCB.</p>
3.	<p>In order to assess the water quality data of ground water and drains and to draw their correlation with each other, PPCB has engaged the services of Dr. D.D. Basu, Former Additional Director and Dr. J.S. Kamyotra, Former Member Secretary, both of Central Pollution Control Board, New Delhi were engaged by the Punjab Pollution Control Board to assess the water quality data of ground water &amp; drains and to draw their correlation with each.</p>	<p>Dr. D.D. Basu, Former Additional Director and Dr. J.S. Kamyotra, Former Member Secretary, both of Central Pollution Control Board, New Delhi were engaged by the Punjab Pollution Control Board to assess the water quality data of ground water &amp; drains and to draw their correlation with each.</p>	<p>The Monitoring Committee noted the observations, finding and recommendations made by the experts engaged by PPCB and directed as under :</p> <p>1) In the first instance, PPCB and officers / officials of DWSS shall monitor ground water of 10</p>

<p>H</p>	<p>Former Member Secretary, both of Central Pollution Control Board, New Delhi as Experts. The Experts have visited the area of Fazilka on 08.03.2020 and have also gone through the earlier water quality data. However, due to the commencement of restrictions imposed by the Govt. in mid of March</p>		<p>hand pumps of the area within 15 days and in case, the contamination is observed in the ground water samples, the ground water source may be sealed and display board mentioning that the ground water source is not fit for drinking purposes may be erected at the sites.</p> <p>2) Safe drinking water, based on canal water supply scheme, may be given to the inhabitants of the area by the Dept. of Water Supply &amp; Sanitation.</p> <p>3) The Dept. of Water Supply &amp; Sanitation shall also implement the water supply scheme prepared for 205 villages, based on canal water at the earliest.</p> <p>4) PPCB shall continue to monitor the water quality of the drains and pond wastewater to assess any improvement in the quality of water in these water bodies with the installation of STPs in the area.</p> <p>5) The Dept. of Soil &amp; Water Conservation shall lay irrigation network in the nearby fields of Abohar area to utilise the treated sewage of 25 MLD STP Abohar and shall start the work of laying of pipeline in the first week of June 2021 and shall be completed by 31.12.2021.</p> <p>6) For installation of new STP of capacity</p>
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13 MLD for treatment of sewage of Fazilka town, replacing the existing STP of 8 MLD based on WSP technology, the funds amounting to Rs. 15 crore have been arranged. The Monitoring Committee directed that the funds amounting to Rs. 15 crores should be entirely used for installation of 13 MLD new STP and no funds may be diverted to any other purpose keeping in view the environment status of the area. The Deputy Commissioner, Fazilka shall personally monitor the issue.

7) PPCB shall initiate the process of installation of in-situ remediation technology in Fazilka drain for which it shall get prepare proposal from the reputed agency and the same shall be implemented within 03 months.

8) For upgradation of existing STP of Jalalabad town of capacity 8 MLD to cater excess hydraulic load of 4 MLD, funds amounting to Rs. 2 crores are available with the MC Jalalabad and more funds shall be required for upgradation of the same.

The Monitoring Committee directed that the funds amounting to Rs. 2 crore may be kept in custody of MC and it may not be diverted to any other work and in the meantime, efforts may be made to get more funds from the

			<p>Dept. of Local Govt. for upgradation of existing STP timely.</p> <p>9) Keeping in view the situation of Fazilka area, canal water is supplied through seasonal canal for 6 months in a year for irrigation of agriculture fields. However, taking note of the situation and to ensure proper cropping in the area, the Monitoring Committee directed that in the remaining 6 months (December to May) period, sufficient quantity of canal water may be supplied for irrigation of agriculture fields atleast once in a month.</p>
4.	The Monitoring Committee recommends these ULBs should provide in in-situ bio-remediation technology to treat the sewage of the towns (Arniwala, Mallanwala, Mudki, Mamdot, Nihal Singh Wala, Badhni Kalan, Kot Ise Khan, FatehgarhPanchtoor and Beriwala) at theearlies	None of the ULBs of Arniwala, Mallanwala, Mudki, Mamdot, Nihal Singh Wala, Badhni Kalan, Kot Ise Khan, FatehgarhPanjtoor and Beriwala have yet submitted progress report regarding providing of in-situ bioremediation technology to treat their sewage.	The Monitoring Committee reiterated that for treatment of the waste water of the towns namely Arniwala, Mallanwala, Mudki, Mamdot, Nihal Singh Wala, Badhni Kalan, Kot Ise Khan, FatehgarhPanjtoor and Beriwala, suitable mechanism may be adopted as mentioned in point no. 1 above.
5.	The Monitoring Committee recommends that Chairman PPCB shall take up the matter with Principal Secretary, Department of Water Resources to close the regulator installed at Sabuana drain	In compliance to recommendations of the Monitoring Committee, the Principal Secretary to Govt. of Punjab, Department of Water Resources was requested vide PPCB letter no. 16275 dated 22.07.2020 to look into the matter and direct the concerned officers of their Department to close the regulator installed at Sabuana drains so as to divert the effluent towards the creek leading to river Sutlej so that no stagnation in the form of big pond may	It was informed that PPCB had taken up the matter with the Dept. of Water Resources to close the regulator installed at Sabuana drain but it was not closed permanently. The Executive Engineer, Dept. of Water Resources informed that the regulator has been closed temporarily with gunny bags because the department has to open

		<p>occur. No action has been taken by the concerned Department so far. A D.O. letter has also been written by the Hon'ble Chief Secretary to Govt. of Punjab vide no. CSO/2020/852 dated 19.11.2020 to the Principal Secretary to Govt. of Punjab, Department of Water Resources to look into the matter at personal level for ensuring compliance.</p>	<p>the regulator to discharge the excess flow.</p> <p><b>It was directed by the Chairman of the Monitoring Committee that the temporarily closed regulator may be opened only during exigency and proper record alongwith reasons mentioned therein shall be maintained by the department and the same may brought in the notice to Deputy Commissioner, Fazilka immediately.</b></p>
6.	<p>The Monitoring Committee recommends that Deputy Commissioner, Fazilka shall take up the matter with Department of Water Resources through Principal Secretary, Department of Science, Technology and Environment, Punjab within 15 days.</p>	<p>A review meeting was held by the Deputy Commissioner, Fazilka with the officers of District Fazilka on 28.05.2020, wherein, the Executive Engineer, Department of Water Resources (Canal-Eastern Division), Ferozepur has directed to peruse the matter with their higher authorities. No progress report has been received from the concerned Department sofar. A D.O. letter has also been written by the Hon'ble Chief Secretary to Govt. of Punjab vide no. CSO/2020/852 dated 19.11.2020 to the Principal Secretary to Govt. of Punjab, Department of Water Resources to look into the matter at personal level for ensuring compliance.</p>	<p>The matter has already been resolved as mentioned in the para no. 5 above.</p>
7.	<p>The Monitoring Committee recommends that Chief Agriculture Officer Fazilka should submit the crop yield data of the same villages for the last 3 years so that comparison of the crop yield data may be made.</p>	<p>Chief Agriculture Officer, Fazilka has submitted crop yield data for the last three years of different villages from where ground water samples were collected by officers of the Board. As per the data supplied by the Chief Agriculture Officer, Fazilka, the yield of wheat crop was found good in the village located along the International Boarder as compared with the average yield of district Fazilka, but yield of paddy crop was found less in the villages Pakka Chisti, Kadar Bakhsh in the year 2016-17 and in villages Beriwala, Muthianwali, in the year 2019-20 as compared to the average yield in the district Fazilka.</p>	<p>The Monitoring Committee noted the crop yield data for the last 03 years and observed that there was very less variation with respect to yield of crop in the border area as compared to the crop yield data of the remaining area of the district.</p> <p><b>It was directed that the Chief Agriculture Officer shall continue to monitor crop yield data of both the seasons of the year and its impact on yield, if any and data of the same may be</b></p>

			maintained. The monitoring process may be continued in every season for next 03 years.
8.	The Monitoring Committee recommends that Chief Secretary, Punjab shall take up matter with the Ministry of Water Resources, Government of India, New Delhi to further take up the matter with the concerned Ministry of Government of Pakistan through Ministry of External Affairs, Govt. of India to open the Fazilka drain, which is presently has been closed at the borderline of the countries, to make free flow in the river Sutlej.	A D.O. letter has been written by the Hon'ble Chief Secretary to Govt. of Punjab vide no. CSO/2020/850 dated 19.11.2020 to Sh. U.P. Singh, Secretary to the Govt. of India, Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti, New Delhi and Secretary to Govt. of Punjab, Department of Water Resources to look into the matter at personal level for ensuring compliance.	The Monitoring Committee noted the compliance and directed that Chief Secretary, Punjab shall again take up matter with the Ministry of Water Resources, Government of India, New Delhi to further take up the matter with the concerned Ministry of Government of Pakistan through Ministry of External Affairs, Govt. of India to open the Fazilka drain, which is presently has been closed at the borderline of the countries, to make free flow in the river Sutlej.
9.	In order to ensure the effective operation of STPs of the towns namely Shri Mukatsar Sahib and Jalalabad towns, Chairman PPCB shall take up the matter with the Department of Water Supply and Sanitation to hand over the operation and maintenance of these STPs to Punjab Water Supply and Sewerage Board, being an Executing Agency in this regard, so that these STPs may be operated efficiently.	Letter has been written by Punjab Pollution Control Board vide no. 16273 dated 22.07.2020 to the Department of Water Supply & Sanitation, Punjab, Chandigarh with the request to hand over the Operation & Maintenance of the STPs Jalalabad & Shri Mukatsar Sahib to the Punjab Water Supply & Sewerage Board for their efficient operation so as to achieve the prescribed standards for discharge.No action taken report has been received from concerned Department so far. A D.O. letter in this regard has been written by the Hon'ble Chief Secretary to Govt. of Punjab vide no. CSO/2020/853 dated 19.11.2020 to the Principal Secretary to Govt. of Punjab, Department of Water Supply & Sanitation.	It was stated that STPs of Jalalabad and Sri Muktsar Sahib are be operated by MC and DWSS, respectively.  The Chairman of the Monitoring Committee took a serious view for not handing over the operation & maintenance work of STPs of Sri Muktsar Sahib and Jalalabad to PWSSB, being expert agency in the matter and directed that Deputy Commissioner of the concerned districts shall hold a meeting with MCs Jalalabad and Sri Muktsar Sahib, PWSSB and DWSS within 02 days and issue regarding operation &

			<p>maintenance of both the STPs by the Dept. of Water Supply &amp; Sewerage Board may be resolved and these STPs may be handed over to PWSSB.</p>
10.	<p>The Monitoring Committee concludes that the Water from the hand pumps of Sh. Lachhman Dass s/o Sh. Bala Ram of Village Beriwala and hand pump installed in the house of Kala Singh s/o Sh. Jala Singh of village Asufwala of may be utilized for domestic usage. The ground water of 4 hand pumps may not be utilized for domestic purposes. The Monitoring Committee also recommends that safe drinking water supply to the villagers of these villages may be supplied by the department of water supply and sanitation.</p>	<p>The Executive Engineer, Department of Water Supply &amp; Sanitation, Fazilka submitted that the Department has installed RO plants in the following villages :-</p> <ol style="list-style-type: none"> <li>1. Hasta Kalan</li> <li>2. Walle Shah Uttar</li> <li>3. Ram Nagar JattWali</li> <li>4. Kotha</li> <li>5. Beri Wala</li> <li>6. PachanWali</li> <li>7. Shama Khan Ke</li> <li>8. SaidoKeHithar</li> <li>9. SaidoKeHithar</li> <li>10. Salem Shah</li> <li>11. Mohar Khiva</li> <li>12. Neolan 1st</li> <li>13. Mohammad Pira</li> <li>14. Alam Shah</li> <li>15. Gajuana</li> <li>16. Pacca Chisty</li> <li>17. MmbeKe Kadar Baksh</li> <li>18. Awa</li> <li>19. Theh Qalandar</li> <li>20. Teja Rohela</li> <li>21. Gharumi</li> </ol>	<p>It was stated that the Ground water sources, which were found contaminated during sampling of ground water sources of Fazilka area by the Monitoring Committee on 06.01.2020, have been sealed and these residents are being supplied potable water. Further, the Dept. of Water Supply &amp; Sanitation has provided RO system in 21 villages to supply safe drinking water.</p> <p>The Monitoring Committee noted the compliance and directed as under :</p> <p>1) PPCB and DWSS shall conduct the ground water sample of 10 hand pumps within 15 days and in case the ground water samples found contaminated, same may be sealed and display boards, mentioning that water is not fit for drinking be erected at the site.</p> <p>2) The Dept. of Water Supply &amp; Sanitation shall implement the water supply scheme, based on the canal water, prepared for 205 villages in a time bound manner.</p>
11.	<p>The Monitoring Committee recommends that Civil Surgeon, Fazilka and other Civil Surgeons of adjoining Districts shall continue to conduct health survey of the affected Areas every year.</p>	<p>Civil Surgeon, Fazilka is regularly conducting health checking camps of the affected areas.</p>	<p>The Monitoring Committee noted the compliance and directed that Civil Surgeon, Fazilka and Civil Surgeons of the other districts shall continue to conduct health check up camps and the persons affected with water borne diseases may be identified and the list of the same may be sent to the</p>

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			<b>District Administration of further action.</b>
<b>12.</b>	The Monitoring committee recommends the department of Animal Husbandry shall continue to conduct health survey of animals of the affected villages every year.	Deputy Director Animal Husbandry, Fazilka vide letter no. 240 dated 01.02.2021 submitted that their field staff visited following 10 villages and reported that no animal was found to be suffering from any skin disease and parasitic infestation, due to use of underground water : <ol style="list-style-type: none"> <li>1. Gharumi</li> <li>2. Beriwala</li> <li>3. Pacca Chisti</li> <li>4. Qadar Baksh UrfNooran</li> <li>5. Mumbeke</li> <li>6. Sureshwala</li> <li>7. KarniKhera</li> <li>8. Awa urfWaryampura</li> <li>9. Muazzam</li> <li>10. MuharJamsher</li> </ol>	<b>The Monitoring Committee noted the compliance and directed that the Deputy Directors of Dept. of Animal Husbandry Fazilka and other districts shall continue to conduct health survey of animals and the animal affected with any diseases may be identified and reported to the District Administration of further action.</b>
<b>13.</b>	Department of Water Supply and Sanitation has submitted the analysis results of ground water samples (Tube well water samples) of 23 tube wells, collected in the year 2018 and 2019. These analysis results indicate that the values of the parameters namely TDS, Total Alkalinity, total hardness, calcium, chloride, fluoride and sulphate are within the permissible limits of 2000mg/l, 600mg/l, 600mg/l, 200mg/l, 1000mg/l, 1.5mg/l and 400mg/l, respectively, as per BIS 10500:2012. However, one sample of tube well of village Alamshah (S.No 23) was found containing fluoride as 2.5 mg/l against the permissible limits of 1.5mg/l. Also, 03 tube well samples (S.No 4, 5 and 9) were	The Executive Engineer, Punjab Water Supply & Sanitation Division, Fazilka vide letter no. 3913 dated 23.10.2020 has reported that the residents of village Alamshah have been advised to use water from RO plant installed in the village.	<b>The Monitoring Committee noted the compliance and directed that the Dept. of Water Supply &amp; Sanitation shall supply safe drinking water to the villagers and the project covering 205 villages for providing canal water may be completed in a time bound manner.</b>  <b>The Dept. shall also continue to monitor ground water sources, whose water is supplied for drinking purpose from time to time and data in this regard may be sent to PPCB.</b>

	found containing sulphate as 502mg/l, 477mg/l and 502mg/l, which are higher than the permissible limits of 400mg/l. Therefore, the water of these tube wells (4, 5.9 and 23) should not be used for drinking purposes.		
14.	Therefore, Monitoring Committee, recommends that PPCB shall collect sample from the last storage tank of STP Fazilka in the presence of farmers and Municipal Council, Fazilka in the first week of May, 2020 and submit the analysis results to Municipal Council Fazilka	Punjab Water Supply & Sewerage Board, Division Ferozepur has submitted that on demand of MC Fazilka estimate has been prepared for New STP amounting to Rs. 15.43 Cr & tenders are under process.	<p><b>The Monitoring Committee noted that STP Fazilka, which is based on old technology is not working properly and not meeting with the prescribed norms. Therefore, there is need to install new the STP for which PWSSB has prepared proposal amounting to Rs. 15.43 crore to install new STP for which tendering work has been completed.</b></p> <p>After discussion on the issue, it was directed that PWSSB shall start construction of new STP for Fazilka town by 30.06.2021 and the same may be completed by 31.12.2021. Further, the funds allocated for 13 MLD STP may be entirely used for installation of STP and may not be diverted for any other work for which Deputy Commissioner, Fazilka shall ensure the same.</p>

**Note: It is clarified that the timelines for installation of in-situ remediation technology in the drain, commencement and completion of STPs for the towns as mentioned above have been given by the concerned departments whereas, the Hon'ble National Green Tribunal in its order dated 21.5.2020 in OA No. 593 of 2017 has directed to ensure 100% treatment of sewage atleast to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and work of connecting all the drains and other sources of generation of sewage to STPs must be ensured. Further, the timelines for completing of all steps of Action Plan including of completion of setting up of**

STPs and their commissioning till 31.3.2021. However, in Para No 13 of said order, it has mentioned that on account of Corona pandemic, which has affected several ongoing activities, the timelines of levy of compensation in terms of order dated 28.8.2019 in OA No. 593 of 2017 read with order dated 6.12.2019 in OA No. 673 of 2018, of 1.4.2020 may be read as 1.7.2020 and 1.4.2021 may be read as 1.7.2021. Therefore, for any delayed period for installation of in-situ remediation and commencement and completion of STPs, by the concerned department, environmental compensation may be imposed as per directions of the Hon'ble National Green Tribunal.

**3.1 Laying of sewerage network, water supply schemes and installation of STPs by 9 ULBs namely Arniwala, Mallanwala, Mudki, Mamdot, Nihal Singh Wala, Badni Kalan, Kot Ise Khan, Fatehgarh Panjtoor and Beriwala.**

Punjab Water Supply and Sewerage Board has submitted that in order to lay water supply pipe lines, laying of sewerage network and installation of sewage treatment plants (STPs) as long term measures for control of pollution in the towns, namely Arniwala, Mallanwala, Mudki, Mamdot, Nihal Singh Wala, Badni Kalan, Kot Ise Khan, Fatehgarh Panjtoor and Beriwala, detailed project reports (DPRs) costing Rs 31 crores, Rs 37.34 crores, Rs 23 crores, Rs 40.22 crores, Rs 49.13 crores, Rs 20.50 crores, Rs 43.48 crores, Rs 8.0 crores and Rs 27 crores, respectively, have been prepared and the same have been sent to the State Govt. for approval. The funds for these towns are being arranged.

**The Monitoring Committee directed that Principal Secretary, Deptt. of Local Govt. shall look into the matter and detailed project report may be approved and funds from department of finance may be arranged at the earliest so that sewerage system, water supply lines and sewage treatment plants for the above said towns may be laid/setup in a time bound manner.**

**4.0 General issues**

The Senior Member of the Monitoring Committee raised the following issues in the meeting.

**4.1 Regular payment of operation & maintenance charges of STPs :**

It has been observed that normally the operation & maintenance charges are not paid regularly by the Municipal Councils / Corporations to the contractor responsible for operation of STPs, resulting in poor performance of STPs because of their irregular operation. The concerned MCs are to be ensure that operation & maintenance charges are paid regularly to the contractor so that STPs may be operated effectively and efficiently by the contractor for all the times.

**The Chairman of the Monitoring Committee directed that all the MCs, PWSSB, DWSS or any other concerned Govt. department operating the STPs and Dept. of Local Govt. may note the point for compliance.**

#### 4.2 Quantification of sludge generation and its disposal :

It was apprised that in most of the STPs, the quantity of sludge generated during operation of STPs is not measured and no proper record is maintained for the same. Further, the disposal of sludge in an environmentally sound manner is not made by most of the Municipal Councils/Corporations.

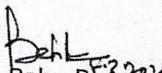
Therefore, there is need to quantify the sludge generated during operation of STPs especially based on aerobic biological treatment system. The technological issues like maintaining required level of MLSS and MLVSS in the aeration chamber and the amount of sludge recycled back into the system to maintain required concentration of biomass in the aeration chamber are not checked properly, which result into poor settling of sludge or sludge bulking in the clarifier. Further, the sludge generated from the system needs to be dried through centrifuging/mechanical decanting system instead of drying in the sludge drying beds occupying large area. After drying of sludge, it may be stored at dedicated storage room and thereafter it may be utilized for gardens / parks / green belts / agriculture areas as manure. The record of operational hours of STP, sludge generation per day and its disposal by the above methods may be maintained by the operators of the STPs.

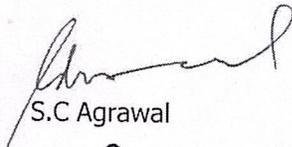
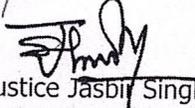
**The Chairman of the Monitoring Committee directed that all the MCs, Dept. of Local Govt, PWSSB and Dept. of Water Supply & Sanitation and any other Govt. operating agency may note above observations and immediate action may be taken in the matter for effective performance of STPs.**

#### 5.0 View points of Sant Balbir Singh Seechewal :

It was brought out by Sant Balbir Singh Seechewal that treated sewage of STPs, even based on new technology, is presently discharged into drains leading to river system and wasting the best quality treated effluent. The farmers may be more benefited in case the treated sewage is utilized for irrigation purposes and sludge from STPs may be utilized as manure in the agriculture fields, which may not only save the ground water / canal water but also save the energy and cost of manure.

**It was directed that the concerned departments may implement the suggestions given by Sant Balbir Singh Seechewal.**

  
Dr. Babu Ram Sant Balbir Singh, Seechewal

  
S.C. Agrawal  
  
Justice Jasbir Singh,  
Former Judge, Punjab and Haryana  
High Court and now as Chairman of  
the Monitoring Committee